

EVEREST PHARMACEUTICS PRIVATE LIMITED

7l, Indra Biswas Road, Calcutta-700037, West Bengal

DIRECTORS' REPORT

Dear Members,

Your Directors are pleased to present the Annual Report of the Company together with the audited statement of the accounts for the year ended 31st March, 2000.

FINANCIAL RESULTS:
The operation and working of the Company shows a net loss of Rs.57,344.58 for the financial year under review and the same was carried forward to the Balance Sheet.

<u>DIVIDEND:</u>
In view of the loss during the year, the question of any dividend does not arise. However, the Directors hope for improvement in the working of the Company in the corning years.

<u>DIRECTORS:</u>
There was no change in the Board of Directors,

AUDITORS:
M's C. Ghatak & Co., Chartered Accountants (Calculta), shall hold office till the conclusion of the forthcoming Annual General Meeting and are eligible for re-appointment. You are requested to consider their re-appointment at a remuneration to be mutually decided with them plus actual out of pocket expenses incurred by them respectively.

AUDITORS' REPORT:
The observation made in the Auditors' Report are self explanatory and therefore do not call for further comments under Section 217 of the Companies Act, 1956.

PARTICULARS OF THE EMPLOYEES:
None of the employees of the Company were in receipt of remuneration in excess of the limits laid down under Section 217(2A) of the Companies Act, 1956.

For and on behalf of the Board of Directors For, Everest Pharmaceutics Pvt. Ltd.
Johan Chan

Authorised Signatory/Director Tapan Dhar (Director)

Date: 31/08/2000 Place: Calcutta

C. GHATAK & CO.

Chartered Accountants

107, N. S. Bosc Road, Ground Floor, Calcutta - 700 040 (WB)

AUDITORS' REPORT

The Members, Mis Everest Pharmaceutics Private Limited

We have audited the attached Balance Sheet of Everest Pharmaceutics Private Limited as at 31st March, 2000 and also the annexed Profit and Loss Account for the year ended as on that date and we cannot be becaused. and we report as hereunder.

- We state that:

 (a) We have obtained all the information and explanations which to the best of our knowledge and belief were necessary for the purpose of our audit.
 - In our opinion proper books of account as required by law have been kept by the Company so far as it appears from our examination of such books. (b)
 - The Balance Sheet and the Profit and Loss Account dealt by this report are in agreement with the books of accounts. (c)
 - in our opinion, the Profit and Loss Account and Balance Sheet dealt with by this report are in compliance with the Accounting Standards referred to in Section 211(3C) of the Companies Act, 1956 as applicable to the company. (d)
 - in our opinion and to the best of our information and according to the explanations given to us the said account read together with the notes thereon give the information required by the Companies Act, 1956, in the manner so required and give a true and fair view.
 - (i) In the case of the Balance Sheet of the Statement of Affairs of the Company as at 31st March, 2000 and
 (ii) In the case of the Profit and Loss Account of the Profit or Loss of the Company for the
 - year ended on that date.
- As required by the Manufacturing and Other Companies (Auditor's Report) Order, 1988, issued
 by the Central Government u/s 227(4) of the Companies Act, 1956 and on the basis of such
 checks as we considered appropriate and according to the information and explanations given
 to us, during the course of our audit, we state that in our opinion:
 - The Company has the practice of frequent verification of the fixed assets of the Company. The Company is not maintaining any fixed asset register. (i)
 - None of the Fixed Assets were re-valued during the year (II)
 - The inventory of the Company has been physically verified during the period by the management. In our opinion the frequency of verification is reasonable. (iii)
 - This clause is not applicable to the Company. (iv)
 - This clause is not applicable to the Company. (v)
 - This clause is not applicable to the Company.
 - The Company has not taken any loans from companies, firms or other parties listed in the register maintained under Section 301 of the Companies Act, 1955 and or from the companies under the same management as defined under Section 370(1B) of the Companies and 1955. Act, 1956.

TRUE COPY

FRN 302162E

C. GHATAK & CO.

Chartered Accountants

107, N. S. Bose Road, Ground Floor, Calcutta - 700 040 (WB)

- The Company has not granted any loans, secured or unsecured to companies, firms, or other parties listed in the register maintained under Section 301 and/ or to the companies under the same management as defined under Section 370(1B) of the Companies Act, 1956.
- The Company has not given any loan or advance in the nature of loan to any party, as such, the question of repayment of principal amount as stipulated and regular payment of interest thereon by the party does not arise, (ix)
- In our opinion and according to the information and explanations given to us, the Company has an adequate internal control procedure commensurate with the size of the Company and nature of its business. (x)
- The Company has not made any purchase of goods and materials and services from parties in pursuance of contract or arrangement entered in the register maintained under Section 301 of the Companies Act, 1956. (xi)
- (xii) This clause is not applicable to the Company.
- (xiii) The Company has not accepted any deposit from the public.
- (xiv) This clause is not applicable to the Company.
- (xv) The requirement of internal audit system is not applicable to the Company.
- (xvi) The maintenance of cost records under Section 209(1)(d) of the Companies Act, 1958 is not applicable to the Company.
- (xvii). The Company is generally regular in payment of statutory dues. There is no outstanding of such liabilities at the end of the financial year except some cases.
- (xviii) No amount is due for income Tax payable for a period of more than 6 months as on 31st March, 2000.
- (xix) Personal expenses have not been charged to revenue account.
- The Sick Industrial Company (Special Provision) Act, 1985 within the meaning of Clause (O) of Sub-Section (1) of Section 3 does not apply to the Company.

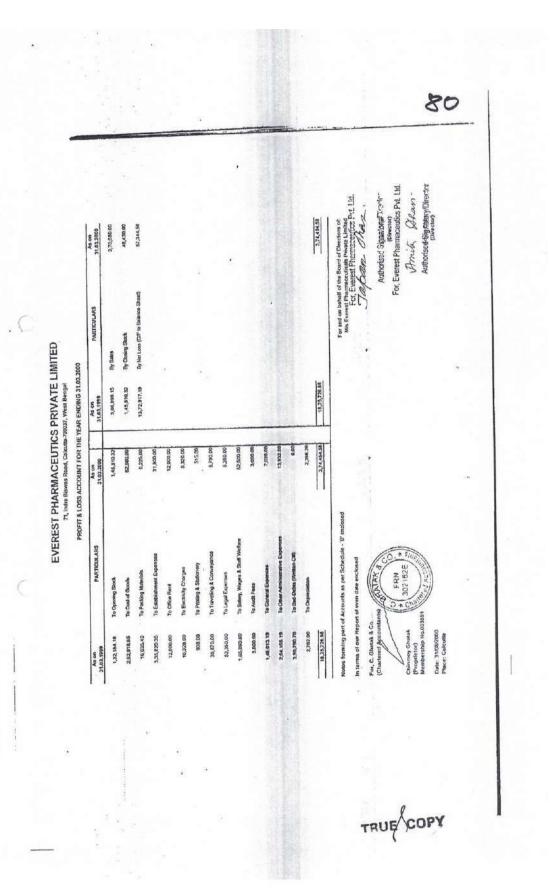
For, C. Ghatak & Co. (Chartered Accountants)

Chinmoy Ghatak (Proprietor) Membership No.: 003591

Date: 31/08/2000 Place: Calcutta

- 2 -

		As on 31,03,2000	15,534,74	46,430.90	2,15,800,00 40,200.00 8,010.58	40.00	13,83,851,58		17,06,357.40	ואן הלסר יין נומן אורפלסר
				į.			13,26,507.00			Authorised Squarks Put Ltd. The Party Heart The County Ltd. The Party Heart The County Ltd. Authorised Squarks Market Ltd. Amaly States of Squarks Market Ltd. Amaly States Market States Market Ltd. Authorised Squarks Market Director Flowered The County Director
C	ТЕР	ASSETS	FIXED ASSETS As pet Schedule - W endosed	CURRENT ASSETS Stock-frade	Sundy Debics Cash in Hand Cash at Bank	LOANS & ADVANCES Deposits	48,410.19 Bulance RF from Previous Yan'(s) 13,72,917.18 Add Net Loss for the year 1999-2000			For and on behalf of the Stand of Direction of NAS Everget Paramies (1989) 141 Authorized Signatur Charles For, Eversal Pharamaceulus Pru I Authorized Signatur Charles Authorized Signatur Charles Pru III. Stan Authorized Signatur Charles (Director)
	EVEREST PHARMACEUTICS PRIVATE LIMITED 71, India Blowes Road, Calcutts-700037, West Bengal	31.03.2000 As on	17,901.00	1,45,810.32	5,55,850.00 90,640.00 20,208.68	40.09	34-		21,59,957.00	
	T PHARMACEUTICS PRIVATE	BALANCE SHEET AS ON 31,03,2000 As on As on As on Hand 1889	5,00,000,00	2,653.00	5, 00, 000 00	2,62,008,00	4,90,521.00	1,82,954.00	17,09,867,00	
	EVEREST PH.	LIABLITES	ANTHORISED SHARE CAPITAL A non Forth Shares of Br. 10,00 each	RESERVE & SURPLUS Innestrated Altrodrice Reserve	ISSUED, SUBSCRIBED & PAID UP SHARE CAPITAL, \$100 Equity Shares of As 100.00 each halfy palotup (Previous Year, 5,000 Eaphy Shares)	SECURED LOAN From State Bank of india (Lake Town Bramch)	UNSECURED LOAN From Directors	CURPENT LIABATRES Surbly Cheditors Ofners Statutory Daes		Notes farming part of Accounts, as per Scheduin - 'S' enclosed in terms of our Report of even date exclosed For, C. Charles & Co. (Charles & Co. (Charles & Co. (Charles & Co. (Charles & Co.)) Charles of Schedule Charles of Schedule Renderable No.003591 Renderable Schedule Render Calcutta
		As on	31.03.1959	en montheto	the many	00 800 C3	2,06,347.00	6,83,386.00	21,59,59,30	Notes 5 In Service Chartel Chartel Chartel Propr Remone



Mis Everest Pharmaceutics Private Limited In For, Everest Pharmaceutics Pri Liu. Authorised Saparn Phasco Authorised Signatory/Director Amita Dhar (Director) For, Everest Pharmaceutics Pvt Lld. (Director) 1,954.00 213.00 17,901.00 For and on behalf of the Board of Directors of: Amile Blen. 8,235.00 5,013.00 2,478.00 20,683.00 31.03.2000 31.03.1999 Net Block 17,901.00 15,534.74 1,954.00 7,082.10 4,311.18 2,031.96 0.80 1,060.80 0.80 111.80 0.00 0.00 63.90 23,850.90 2,356.26 1,33,829.26 52,154.90 35,360.82 21,290.04 2,782.00 1,31,463.00 . As at EVEREST PHARMACEUTICS PRIVATE LIMITED 701.82 71, Indra Biswas Road, Calcutta-700037, West Bengal As at For the year 01.04.1999 1999-2000 FIXED ASSETS (Schedule forming part of the Balance Sheet) 0.00 1,49,364 00 1,28,681.00 51,002.00 34,659.00 20,844.00 1,060.00 1111.00 0.00 23,787.00 SCHEDULE - 'A' 59,237 00 39,672 00 23,322.00 1,064.00 115.00 1,954.00 24,000.00 1,49,364.00 As at 31.03.2000 As at Additions Additions 01.04.1999 Deductions 31.07 0000 59,237.00 39,672.00 23,322.00 1,064.00 115.00 1,954.00 24,000.00 PREVIOUS YEAR 1,49,364 00 FRN (Charlered Accountants) Membership No.003591 For, C. Ghatak & Co. -urniture & Fixture **Duplicating Machin** Fire Extinguisher Books & Library Description of Assets Date: 31/08/2000 Chinmoy Ghatak Place: Calcutta Motor Car (Proprietor)

71, Indra Biswas Road, Calcutts-700037, West Bengal

SCHEDULE - 'B'

SIGNIFICANT ACCOUNTING POLICIES

- The financial statement are prepared under the historical cost convention in accordance with applicable mandatory accounting standards and presentational requirements of the Companies Act. 1956.
- Accounting policies not specially referred to otherwise are consistent and consonance with generally accepted accounting principles.
- 3. Fixed Assets are stated at their original cost less depreciation.
- Depreciation has been provided on written down value method at the rates prescribed under Schedule XIV of the Companies Act, 1956 as amended from time to time.
- Provision for gratuity has not been made in the accounts, since none of the staff have become qualified for gratuity as per the provisions of the Payments of Gratuity Act, it shall be provided on cash basis.
- The Company follows the mercantile system of accounting and generally recognizes income and expenditure on accrual basis except stated otherwise.

NOTES TO ACCOUNTS

For, C. Ghatak & Co. (Chartered Accountant

Chinmoy Ghatak (Proprietor) Membership No.003591

Date: 31/08/2000 Place: Calcutta

1. No goods is imported by the Company during the year under review.

FRN 302162E

- 2. In view of loases incurred during the year no provision for taxation have been made.
- 3. There is no contingent liability of the Company during the year under review.
- 4. There is no earnings or expenditure of the Company in foreign currency during the year under
- 5. Cash has been physically verified, confirmed and certified by the Director of the Company.

 Related Party Disclosure:
 Name of Related Party 31.03.2000 (Rs.) 2,90,521.00 2,00,000.00 1,00,000.00 Relation Particulars Unsecured Loan Unsecured Loan Director Director

- 7. The management has certified that there are no other matters and/ or claims involving the Company and for which liability may arise at present or in future and/ or which may otherwise require any disclosure on the face of the accounts and/ or in Auditors' Report, etc. or otherwise.
- 8. Figures for the previous years have been regrouped/ rearranged wherever considered necessary.

For and on behalf of the Board of Directors of:

M/s Everest Pharmaceutics Private Limited

For, Everest Pharmaceutics Pvt. Ltd.

Tapan Than

Authorised Signatory/Director Tapan Dhar For, Everest Fharmaceutics Pvt. Ltd.

Amili Dhan-Authorised Signatory/Director

> Amita Dhar (Director)

Company Appeal (AT) No.207 of 2020

71, Indra Biswas Road, Kolkata-700037, West Bengal

DIRECTORS' REPORT

Dear Shareholders Members of EVEREST PHARMACEUTICS PRIVATE LIMITED,

Your Directors have pleasure in submitting the Annual Report together with audited statement of accounts for the financial year ended 31st March, 2005.

<u>Financial Results:</u>
The operation and working of the Company shows a net loss of Rs.240.00 (Rupees Two Hundred Forty Only) and the same was carried forward to the Balance Sheet.

<u>Dividend:</u>
In view of the loss(es) suffered during the year and accumulated from previous years, the question of any dividend does not arise at this juncture.

<u>Fixed Deposit</u>:
The Company has not accepted any Fixed Deposit from the public.

<u>Auditors' Report:</u>
The observation made in the Auditors' Report are self explanatory and therefore do not call for further comments under Section 217 of the Companies Act, 1956.

Auditors:

M/s C. Chatak & Co., Charlered Accountants (Kolkata), shall hold office till the conclusion of the ensuing Annual General Meeting and are eligible for re-appointment. You are requested to consider their re-appointment at a remuneration to be mutually decided with them plus actual out of pocket expenses incurred by them respectively.

Particulars of Conversation of Energy etc.:

The statement pursuant to Provision of Section 217(1)(e) of the Companies Act, 1956 read with the Companies (Disclosures of the Particulars in the Report of the Board of Directors) Rules, 1988 is as

A. Conversation of Energy
B. Technology Absorption
C. Foreign Exchange Earnings and Outgo Not Applicable

Not Applicable

Particulars of Employees:
There was no employee drawing remuneration more than the limit of the provisions of Section 217 (2A) of the Companies Act, 1956 read with the Companies (Particulars of Employees) Rules, 1975 as amended.

Director's Responsibility Statement: Directors Responsibility Statement:

Pursuant to the requirement under Section 217 (2AA) of the Companies Act, 1956 with respect to Directors' Responsibility Statement, it is hereby confirmed that:

- 1. In the preparation of annual accounts for the financial year ended 31st March, 2005, the applicable accounting standards have been followed along with proper explanation relating to material departures.
- The directors have selected such accounting policies and applied them consistently and made judgments and estimates that were reasonable and prudent so as to give a true and fair view of the state of affairs of the Company at the end of the financial year and of the profit or loss of the Company for the year under review.

Page 1 of 2

EVEREST PHARMACEUTICS PRIVATE LIMITED

71, Indra Biswas Road, Kolkata-700037, West Bengal

- The directors have taken proper and sufficient care for the maintenance of adequate accounting records in accordance with the provisions of the Companies Act, 1956 for safeguarding the assets of the Company and for preventing and detecting fraud and other trregularities.
- 4. The final accounts have been prepared on going concern basis.

Acknowledgement:

The Directors place on record their appreciation of the contribution made by the employees and the patronage and co-operation received from clients and business associates during the period under review.

For and on behalf of the Board of Directors For, Everest Pharmaceutics Pvt. Ltd. Japan Ohar

Authorised Signatory/Director Tapan Dhar (Director)

Date: 01/09/2005 Place: Kolkata

Page 2 of 2

C. GHATAK & CO.

Chartered Accountants

107. N. S. Bosc Road, Ground Floor, Kolkata - 700 040 (WB)

AUDITORS' REPORT

The Members, M/s Everest Pharmaceutics Private Limited

We have audited the attached Balance Sheet of M/S EVEREST PHARMACEUTICS PRIVATE LIMITED, as at 31st March, 2005 signed by us under reference to this report and the relevant schedules which are in agreement with the books of account. These financial statements are the responsibility of the Company's agreement with the books of account. These financial statements based on our audit. management. Our responsibility is to express an opinion on these financial statements based on our audit.

We conducted our audit in accordance with auditing standards generally accepted in India. Those standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free of material misstatement. An audit includes examining, on a test basis, evidence supporting the amounts and disclosures in the financial statements. An audit also includes assessing the accounting principles used and significant estimates made by management, as well as evaluating the overall financial statement presentation. We believe that our audit provides a reasonable basis for our opinion.

The requirements under the Companies (Auditor's Report) Order, 2003 as amended by the Companies (Auditor's Report) (Amendment) Order, 2004, issued by the Cantral Government of India in terms of Sub-Section (4A) of Section 227 of the Companies Act, 1956, is not applicable to this Company as it is noticed the Company is not engaged in any type of business during the period under review and thus, comes under the Category of exempted Company.

Further to our comments made in the above paragraph, we report that:

- We have obtained all the information and explanations, which to the best of our knowledge and belief were necessary for the purposes of our audit;
- ii) In our opinion, proper books of account as required by law have been kept by the Company so far as appears from our examination of the books of account;
- iii) The Balance Sheet and the Profit and Loss Account dealt with by this report is in agreement with the
- iv) In our opinion, the Balance Sheet dealt with by this report comply with the Accounting Standards referred to in Sub-Section (3C) of Section 211 of the Companies Act, 1956;
- v) On the basis of written representations received from the Directors, as on 31st Merch, 2005 and taken on record by the Board of Directors, we report that none of the Directors is disqualified as on 31st March, 2005 from being appointed as a Director in term of Clause (g) of Sub-Section (1) of Section 274 of the Compenies Act, 1956;
 - vi) In our opinion, and to the best of our information and according to the explanations given to us, the said accounts give the information required by the Companies Act, 1956 in the manner so required and give a true and fair view in conformity with the accounting principles generally accepted in India;

(a) in the case of the Balance Sheet, of the state of affairs of the Company as at 31st March, 2005.
 (b) in the case of the Profit and Loss Account, of the Profit Loss for the year ended on 31st March, 2005.

For, C. Ghatak-& Co. (Chartered Acquuntants)

Chinmoy Ghatak (Proprietor) Membership No.: 003591

Date: 01/09/2005 Place: Kolkata

71, Indra Biswas Road, Kolkata-700037, West Bengal

BALANCE SHEET AS AT 31ST MARCH, 2005

		(Figures in	Rupees)
- i	SCHEDULE	As at 31.03.2005	As at 31,03,2004
I. SOURCES OF FUNDS			
1. SHAREHOLDERS' FUND: Share Capital	Α	5,00,000.00	5,00,000.00
Reserve and Surplus	В	2,653.00	2,653.00
2. LOAN FUND: Secured Loan (From Bank)	С	2,62,008.00	2,62,008.00
Unsecured Loan (From Directors)	D	6,04,000.00	6,04,000.00
		13,68,661.00	13,68,661.00
II. APPLICATION OF FUNDS			
1. FIXED ASSETS:		71.	+
CURRENT ASSETS, LOANS & ADVANCES: Cash and Bank Balance Other Current Assets	ε.	14,366,00 0,00 14,366,00	14,606.00 0.00 14,606.00
Less: CURRENT LIABILITIES & PROVISIONS: Current Liabilities	F	46,538.00	45,538.00
NET CURRENT ASSETS		(32,172.00)	(31,932 00)
3. MISCELLANEOUS EXPENDITURE: Profit & Loss-Account (Balance)		14,00.833.00	14,00,593.00
		13,68,661.00	13,68,661.00

SIGNIFICANT ACCOUNTING POLICIES & NOTES ON ACCOUNTS

The schedules referred to above and notes to accounts form an integral part of the financial statements.

In terms of our Report of even date enclosed

For, C. Ghatak.Co. (Chartered Accountants)

Chinmoy Ghatak (Proprietor) Membership No.003591

Date: 01/09/2005 Place: Kolkata For and on behalf of the Board of Directors of:

M/s Everest Pharmaceutics Private I migd
For Everest Pharmaceutics Fit Ltd.

TAPAN ChanAuthorised Signalogy Physikar

For, Everest Pharmaceutics Pvl. Ltd.

Amile Shar

Authorised Signalary Ricolivar (Director)

THE COPY

71, Indra Biswas Road, Kolkata-700037, West Bengal

PROFIT AND LOSS ACCOUNT FOR THE YEAR ENDED 31ST MARCH, 2005

(Figures in Rupees)

	SCHEDULE	As at 31,03,2005	As at 31.03.2004	
INCOME Sales Other Income		3,720.00	3,470.00	
		3,720.00	3,470.00	
EXPENDITURE General Expenses Audit Fees		960.00 3,000.00 3,960.00	3,000.00 3,880,00	
Profit/ (Loss) for the Year before Taxation Less: Provision for Income Tax for the Year Profit/ (Loss) for the Year after Taxation Add: Balance B/F from Previous Years Balance C/F to Balance Sheet		(240.00) (240.00) (14,00,593.00) (14,00,833,00)	(410.00) (410.00) (14,00,183,00) (14,00,593,00)	

SIGNIFICANT ACCOUNTING POLICIES & NOTES ON ACCOUNTS

The schedules referred to above and notes to accounts form an integral part of the financial statements

In terms of our Report of even date enclosed

For, C. Ghatak.Co. (Chartered Accountants)

Chinmoy Ghatak (Proprietor) Membership No.003591

Date: 01/09/2005 Place: Kolkata For and on behalf of the Board of Directors of:

Mis Everest Pharmaceutics Private Limited
For Everest Pharmaceutics Pvt. Ltd.

Tayban Olar.

Authorised Signatepanional

For, Evarest Pharmaceutics Pvt. Ltd.
Amith Dram.

Authorised Signalogiffine Differ (Director)

71, Indra Biswas Road, Kolkata-700037, West Bengal

SCHEDULES TO ACCO	UNTS
-------------------	------

A. SHARE CAPITAL:

Authorised 5,000 Equity Shares of Rs.100/- each

issued, Subcribed and Pald-Up 5,000 Equity Shares of Rs.100/- each fully paid

B. RESERVE AND SURPLUS: Investment Allowance Reserve

C. SECURED LOAN:
From State Bank of India (Lake Town Branch)

D. <u>UNSECURED LOAN:</u> Tapas Dhar (Director) Amita Dhar (Director)

E. <u>CASH AND BANK BALANCE:</u>
Cash in Hand (as certified by the Management)
Cash at Bank

F. CURRENT LIABILITIES & PROVISIONS: Other Statutory Dues Audit Fees Payable

For, C. Ghatak.Co. (Chartered Accountants)

Chinmoy Ghatak (Proprietor) Membership No.003591

Date: 01/09/2005 Place: Kolkata

(Figures In Rupees)

As at

31.03.2004	31.03.2005
5,00,000.00	5,00,000.00
5,00,000.00	5,00,000.00
5,00,000,00	5,00,000.00
5,00,000.00	5,00,000.00
2,653.00	2,653.00
2,653.00	2,653,00

2.62,008.00	2,62,008.00			
2,62,008.00	2,62,008.00			
3,54,000.00	3,54,000.00			

13,340.00	13,580.00
14.386.00	14,606,00

46,538.00
3,000 00
43,538.00

M/s Everest Pharmaceutics Private Limited For, Everest Pharmaceutics Pvi. Ltd.

Japan enar-Authorised Signal and Airchiter

For, Everest Pharmaceutics Pvt. Ltd. Amita Dian

Authorised Glone Amiliar mhan (Director)

TOUE COPY

G. NOTES ON ACCOUNTS:

- Significant Accounting Policies
 The financial statement are prepared under the historical cost convention in accordance with applicable mandatory accounting standards and presentatoinal requirements of the Companies Act, 1956.
 - (ii) Accounting policies not specially referred to otherwise are consistent and consonance with generally accepted accounting principles.
 - (iii) The Company has no Fixed Assets.
 - (iv) The Company follows the mercantile system of accounting and generally recognizes income and on accruel basis except stated otherwise.

- (b) Notes to Accounts
 (i) There is no employee in the Company during the year under review
 - (ii) There is no contingent liability of the Company during the year under review.
 - (III) There is no earnings or expenditure of the Company in foreign currency during the year under review.
 - (iv) Cash has been physically verified, confirmed and certified by the Director of the Company.
 - (v) In view of losses incurred during the year no provision for taxation have been made, $_{\mathfrak{p}}$

(vi	Related Party Disclosure Name of Related Party
	Tapan Dhar
	Amita Dhar

Relation Director Director

Particulars Unsecured Loan Unsecured Loan

31.03.2005 (Rs.) 3,54,000.00 2,50,000.00

31.03,2004 (Rs.) 3,54,000.00 2,50,000.00

- (vii) The management has certified that there are no other matters and/ or claims involving the Company and for which liability may arise at present or in future and/ or which may otherwise require any disclosure on the face of the accounts and/ or in Auditors' Report, etc. or otherwise.
- (viii) Figures for the previous years have been regrouped/ rearranged wherever considered necessary

In terms of our Report of even date enclosed

For, C. Ghatak.Co. (Chartered Accountants)

Chinmoy Ghatak (Proprietor) Membership No.003591

Date: 01/09/2005 Place: Kolkata

For and on behalf of the Board of Directors of: M/s Everest Pharmaceutics Private Limited For Everest Pharmaceutics Pvt. Ltd

Toban Chas-Authorised Signalapan Ohar

(Director) For, Evarest Pharmaceutics Pvt. Ltd.

Amila Skar

Authorised Signatopylinisectorar



THUE COPY

· Whaterward

G. NOTES ON ACCOUNTS:

- a) Significant Accounting Policies
 (i) The financial statement are prepared under the historical cost convention in accordance with applicable mandatory accounting standards and presentatoinal requirements of the Companies Act. 1956.
 - (ii) Accounting policies not specially referred to otherwise are consistent and consonance with generally accepted accounting principles.
 - (iii) The Company has no Fixed Assets.
- (iv) The Company follows the mercantile system of accounting and generally recognizes income and on accrual basis except stated otherwise.

- (b) Notes to Accounts
 (i) There is no employee in the Company during the year under review.
 - (ii) There is no contingent liability of the Company during the year under review.
 - (iii) There is no earnings or expenditure of the Company in foreign currency during the year under review
 - (iv) Cash has been physically verified, confirmed and certified by the Director of the Company.
 - (v) In view of losses incurred during the year no provision for taxation have been made.

(vi) Related Party Disclosure:

Name of Related Party Tapan Dhar Amita Dhar

Relation Director Director

Particulars Unsecured Loan Unsecured Loan

31,03,2005 (Rs.) 3,54,000.00 2,50,000.00

31.03,2004 (Rs.) 3,54,000.00 2,50,000.00

(vii) The management has certified that there are no other matters and/ or claims involving the Company and for which liability may arise at present or in future and/ or which may otherwise require any disclosure on the face of the accounts and/ or in Auditora' Report, etc. or otherwise.

(viii) Figures for the previous years have been regrouped/ rearranged wherever considered necessary.

In terms of our Report of even date enclosed

For, C. Ghatak.Co.

Chinatoy Ghatak (Proprietor) Membership No.003591

Date: 01/09/2005 Place: Kolkata

For and on behalf of the Board of Directors of:

Mis Everest Pharmaceutics Private Limited
For Everest Pharmaceutics Pvt. Ltd.

Suppar Unex

Authorised Significant applications are

For, Everest Pharmaceutics Pvt. Ltd. Amilt Quar

> Authorized Signalog/Africaron ar (Director)

CIN: U51909WB1961PTC025046

71, Indra Biswas Road, Kolketa-700037, West Bengal - Email: tapandhar2050@gmail.com

DIRECTORS' REPORT

Dear Shareholders Members of EVEREST PHARMACEUTICS PRIVATE LIMITED,

Your Directors have pleasure in submitting the Annual Report together with audited Financial Statements of the Company for the financial year ended 31st March, 2014.

Financial Results:
The operation and working of the Company shows a net loss of ₹160.00 (Rupees One Hundred Sixty Only) and the same was carried forward to the Balance Sheet.

<u>Dividend:</u>
In view of the loss(es) suffered during the year and accumulated from previous years, the question of any dividend does not arise at this juncture.

Fixed Deposit:
The Company has not accepted any Fixed Deposit from the public.

<u>Auditors' Report:</u>
The observation made in the Auditors' Report are self explanatory and therefore do not call for further comments under Section 217 of the Companies Act, 1958.

Auditors:

Ms C. Ghatak & Co., Chartered Accountants (Kolkata), who hold office of the Statutory Auditor(s) of the Company till the conclusion of the ensuing Annual General Meeting, have expressed their unwillingness to continue further. The Board proposes the name of Ms. Monlika Bhadani, Chartered Accountant (Howrah) for the office of the Statutory Auditor(s) of the Company, who was approached and being eligible, has offered herself for appointment and rendered a certificate to the effect that if she is appointed, it would be in accordance with the provisions of Section 141 of the Companies Act, 2013. The Board proposes and recommends and you are requested to consider her appointment for a term of next 5 (Five) financial years, i.e. from the year ending 31/03/2015 to the year ending 31/03/2019 and hold office till the conclusion of the AGM to be held on 2019 at a remuneration to be mutually decided with her plus actual out of pocket expanses incurred by her respectively. respectively.

Particulars of Conversation of Energy etc.:

The statement pursuant to Provision of Section 217(1)(e) of the Companies Act, 1955 read with the Companies (Disclosures of the Particulars in the Report of the Board of Directors) Rules, 1988 is as

A. Conversation of Energy

Not Applicable

Not Applicable

B. Technology Absorption : C. Foreign Exchange Earnings and Outgo :

Particulars of Employees:
There was no employee drawing remuneration more than the limit of the provisions of Section 217 (2A) of the Companies Act, 1956 read with the Companies (Particulars of Employees) Rules, 1975 as amended.

Director's Responsibility Statement:
Pursuant to the requirement under Section 217 (2AA) of the Companies Act, 1956 with respect to Directors' Responsibility Statement, it is hereby confirmed that:

Page 1 of 2

CIN: U51909WB1961PTC025046

71, Indra Biswas Road, Kolkata-700037, West Bengal - Email: tapandhar2050@gmail.com

- In the preparation of annual financial statements for the financial year ended 31st March, 2014, the applicable accounting standards have been followed along with proper explanation relating to material departures.
- The directors have selected such accounting policies and applied them consistently and made judgments and estimates that were reasonable and prudent so as to give a true and fair view of the state of affairs of the Company at the end of the financial year and of the profit or loss of the Company for the year under review.
- The directors have taken proper, and sufficient care for the maintenance of adequate accounting records in accordance with the provisions of the Companies Act, 1956 for safeguarding the assets of the Company and for preventing and detecting fraud and other transferred. irregularities.
- 4. The final accounts have been prepared on going concern basis.

Acknowledgement:
The Directors place on record their appreciation of the contribution made by the employees and the patronage and co-operation received from clients and business associates during the period under review.

For and on behalf of the Board of Directors
For, Everest Pharmaceutics Pvt. Ltd.

Tapan Drav.

Authorised Signaton/Director Tapan Dhar (Director) DIN: 01724585

Date: 01/09/2014 Place: Kolkata

Page 2 of 2

C. GHATAK & CO.

Chartered Accountants

107. N. S. Bose Road, Ground Floor, Kolkata - 700 040 (WB)

INDEPENDENT AUDITORS' REPORT

The Members,
Everest Pharmaceutics Private Limited
71, Indra Biswas Road,
West Report Kolkata-700037, West Bengal

Report on the Financial Statements

We have audited the accompanying financial statements of EVEREST PHARMACEUTICS PRIVATE LIMITED, ("the Company"), which comprises the Balance Sheet as at 31st March, 2014 and the Statement of Profit and Loss for the year then ended and a summary of the significant accounting policies and other explanatory information.

Management's Responsibility for the Financial Statements

The Company's Management is responsible for the preparation of these financial statements that give a true and fair view of the financial position and financial performance of the Company in accordance with the Accounting Standards referred to in Section 211(3C) of the Companies accordance with the accounting principles generally accepted in Act, 1956 ("the Act") and in accordance with the accounting principles generally accepted in India. This responsibility includes the design, implementation and maintenance of internal control relevant to the preparation and presentation of the financial statements that give a true and fair view and are free from material misstatement, whether due to fraud or error.

Auditors' Responsibility

- Our responsibility is to express an opinion on these financial statements based on our audit. We conducted our audit in accordance with the Standards on Auditing issued by the Institute of Chartered Accountants of India. Those Standards require that we comply with athical requirements and plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatement.
- 4. An audit involves performing procedures to obtain audit evidence about the amounts and the disclosures in the financial statements. The procedures selected depend on the auditor's judgment, including the assessment of the risks of material misstatement of the financial statements, whether due to fraud or error, in making those risk assessments, the auditor statements, whether due to fraud or error, in making those risk assessments, the auditor considers internal control relevant to the Company's preparation and fair presentation of the financial statements in order to design audit procedures that are appropriate in the circumstances. An audit also includes evaluating the appropriateness of the accounting policies used and the reasonableness of the accounting estimates made by the Management, as well as evaluating the overall presentation of the financial statements.
- We believe that the audit evidence we have obtained is sufficient and appropriate to provide a basis for our audit opinion.

Opinion

In our opinion and to the best of our information and according to the explanations given to us, the aforesaid financial statements give the information required by the Act in the manner so required and give a true and fair view in conformity with the accounting principles generally accepted in India:-

(a) in the case of the Balance Sheet, of the state of affairs of the Company as at state March 2014; and

C. GHATAK & CO.

Chartered Accountants

107. N. S. Bosc Road, Ground Floor, Kolkata - 700 040 (WB)

(b) In the case of the Statement of Profit and Loss, of the profit or loss of the Company for the year ended on that date.

Report on Other Legal and Regulatory Requirements

- 7. The explanations and details as required under Clause (x) of the Companies (Auditor's Report) Order, 2003 as amended by the Companies (Auditor's Report) (Amendment) Order, 2004, issued by the Central Government of India in terms of Sub-Section (4A) of Section 227 of the Companies Act, 1956, is not applicable to this Company as it comes under the Category of exempted Company. exempted Company.
- 8. As required by Section 227(3) of the Act, we report that:-
 - (a) We have obtained all the information and explanations which to the best of our knowledge and belief were necessary for the purposes of our audit.
 - (b) In our opinion, proper books of account as required by law have been kept by the Company so far as appears from our examination of those books.
 - (c) The Balance Sheet and the Statement of Profit and Loss dealt with by this Report are in agreement with the books of account.
 - (d) In our opinion, the Balance Sheet and the Statement of Profit and Loss comply with the Accounting Standards referred to in Section 211(3C) of the Act.
 - (e) On the basis of written representations received from the directors as on 31st March, 2014 taken on record by the Board of Directors, none of the directors of the Company is disqualified as on 31st March, 2014 from being appointed as a director in terms of Section 274(1) (g) of the Act.

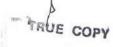
For, C. Ghatak & Co. (Chartered Accountants) Firm Regn. No.: 312162E

Chinmoy Ghatak (Proprietor) Membership No.: 003591

Date: 01/09/2014 Place: Kolkata

-2-

		700037, West Bengal	IIIED	
PARTICULARS	Note No.	Figures as at the end of 31st March, 2014	Figures as at the en- of 31st March, 2013	
LEQUITY AND LIABILITIES 1) Share Holders Fund a) Share Capital b) Reserves and Surplus c) Money received against Share Warrent	1 2	5,00,000.00 (14,01,560.00)	5,00,000.0 (14,01,400.0	
		(9,01,560.00)	(9,01,400.0	
Share Application Money pending Allotment		·	•	
3) Non-Current Liabilities a) Long-Term Borrowings b) Deferred Tax Liabilities (Net) c) Other Long-Term Liabilities d) Long-Term Provisions	3	10,99,008.00	10,54,008.0	
AND CARRY ON THE STATE OF THE S		10,99,008.00	10,54,008,0	
Current Liabilities a) Short-Term Borrowings b) Trade Payables c) Other Current Liabilities	4	3,000.00	3,000.00	
d) Short-Term Provisions		3,000,00	3,000,0	
II. ASSETS	TOTAL	2,00,448,00	1,55,608.0	
Non-Current Assets a) Fixed Assets (i) Tangible Assets (ii) Intangible Assets (iii) Capital Work in Progress (iv) Intangible Assets under development	5	1,90,613.00	1,45,613.00	
b) Non Current Investments c) Deferred Tax Assets (Net) d) Long-Term Loans and Advances e) Other Non Current Assets			:	
		1,90,613,00	1,45,613.00	
2) Current Assets a) Current Investments b) Inventories c) Trade Receivables				
d) Cash and Cash equivalents e) Short-Term Loans and Advances f) Other Current Assets	8	9,835,00	9,995.00	
I Other Content Assets		9,835,00	9,995.00	
	TOTAL	2,00,448.00	1,55,608,00	
IGNIFICANT ACCOUNTING POLICIES & NOTES	8		THE COLUMN TO THE STATE OF THE	
Top. Everest Pharmaceutics Private Limited For, Everest Pharmaceutics Pvt. Ltd. Tapan Dhar) Authorised Signatory/Director For, Everest Pharmaceutics Pvt. Ltd. Amita Dhar) Authorised Signatory/Director RECTORS Authorised Signatory/Director sted. 01/09/2014	SATA O	For, C. Ghatak & C. (Chartered Accounts Firm Regn. No.3021	co. ants) 62E	



	a-700037, West Bengal	1, 2014
Note No.	ended on 31st March,	Figures for the year ended on 31st March, 2013
	3 360 00	3,150,00
:* <u>*</u>	3,360,00	3,150.00
n.		
		3,675,00
7	3,520,00	
		777
N	(160.00	(425.6
	The state of the s	
		(425.0
1-	(160.00) (425.0
	(180.00	(425,0
		1
	(160.00	0) (425.0
ing		and the same of th
20.40	0 0 0	
ins	755 3	(425.0
	(160.0	3,125
	- 13	4
	5.4	
	19° €	
ES B	37.	
	WITH A COUR PERCET OF	F EVEN DATE: ANNEXE
•		
**	(Chartered Acc	ountants)
or •4	1	302162E
	U FRN 202162E	
	Chimnoy o	
eui .	Membership N	ory
	on 7	mended on 31st March, 2014 3.360.00 3.360.00 3.360.00 3.360.00 (160.00 (

EVEREST PHARMACEUTICS 71, Indra Biswas Road, Kolkata-7000	37, West Beng	al		
NOTES			24 May 2004	2
	31-Mar-201	4	31-Mar-201	3
OTE-1 SHARE CAPITAL uthorised Capital 0,000 Equity Shares of Rs. 100/- each	5,00,	00,000	5,00,	000.00
ssued, Subscribed and Pald up Capital 5,000 Equity Shares of Rs. 100/- each paid up	5,00.	5,00,000.00		
5,000 Equity Shares Street	5,00,	000,000	5,00,	000,00
Disclosure: 1. All the Equity Shares carry equal rights and obligations including for dividend and with respect to voting. 2. No shares of the Company are held by its Holding/ Subsidiary Company.				
	31-Mar-20	14	31-Mar-2013	
3. Name of the Shareholders holding more than 5% Shares:	No. of Shares	%	No. of Shares 770	15.40
> Aloke Dhar > Samit Dhar > Tapan Dhar > Amita Dhar	250 2,100 1,680	15.40 05.00 42.00 33.60	250 2,100 1,680	05.00 42.00 33.60
	31-Mar-20		31-Mar-20	3
NOTE-2	31-Mar-20	14	OT MAIL AL	
REVENUE AND SURPLUS				
Securities Premium Account Investment Allowance Reserve	2	653.00	2	,653.00
Profit and Loss Account Opening Balarica > Addition/ Subtraction during the year	1 11	,053.00) (160.00) (213.00)	(14,04	628,00 (425,00 ,053,00
Closing Balanca		560.00)	(14,01	400.00
Total :		44	31-Mar-20	13
NOTE-3	31-Mar-20	14	3.1-(4)41-22	19
LONG-TERM BORROWINGS Secured Loans from Bank > State Bank of India (Lake Town Branch)	2,62	,008.00	2,62	00.800,
Unsecured Loans from Directors	4.87	.000.00		,000.00
> Tapan Dhar > Amita Dhar	3,50	000.00	3,20,000.00	
> Millia Orial	10,99	,008.00,	10,54	,008.00
(Tapan Dhar) Authorised Signatory/Director For, Everest Pharmaceutics Pvt. Ltd. (Tapan Dhar) Authorised Signatory/Director For, Everest Pharmaceutics Pvt. Ltd. (Amita Dhar) Authorised Signatory/Director Authorised Signatory/Director	(Charlere Firm Reg	Ghatak i d Accou in. No.30 moy Gha	s Co. ntants) 02162E	VEXED
101	ered Members	oprietor	003591	
Dated: 01/09/2014	member	mh 140%		

NOTE-5 OTHER CURRENT LIABILITIES Liabilities for Expenses (Audit Fees) Others	31-Mar-2014 3,000.00	31-Mar-2013 3,000.00
Liabilities for Expenses (Audit Fees)	3,000.00	3,000,00
Others		Contraction of
	3,000,00	3,000.00
NOTE-6	31-Mar-2014	31-Mar-2013
FIXED ASSETS Lesschold Land (At Cost)	1,30,813.00	1,30,613,00
> Add: Development Expenses	1,90,613.00	1,45,613.00
NOTE !	31-Mar-2014	31-Mar-2013
NOTE-7 CASH AND CASH EQUIVALENT Cash at Bank (Balance in Current Account)	1,028.00 8,809.00	1,026.00 8,969.00
Cash in Hand (as certified by the Management)	9,835,00	9,995,00
NOTE-8	31-Mar-2014	31-Mar-2013
OTHER EXPENSES Audit Fees	3,000.00 520.00	3,000.00 575,00
General Expenses	3,520.00	3,575.00

71, Indra Biswas Road, Kolkata-700037, West Bengal

NOTE-8

SIGNIFICANT ACCOUNTING POLICIES & NOTES TO ACCOUNTS

A. SIGNIFICANT ACCOUNTING POLICIES

(1) Basis of Preparation of Financial Statements

The financial Statements have been prepared using historical cost convention in accordance with the generally accepted accounting principles in India issued by the Institute of Chartered Accountants of India and in accordance with the relevant presentational requirements of the Companies Act, 1956.

(2) Accounting Policies

Accounting policies not specially referred to otherwise are consistent and consonance with generally accepted accounting principles.

(3) Fixed Assets and Depreciation

Fixed Assets are stated at their original cost.

(4) Revenue Recognition

All Income and Expenditure are accounted for on accrual basis. Provision is made for all known

(5) Provision, Contingent Liabilities and Contingent Assets

Provisions involving substantial degree of estimate in measurement are recognized when there is a present obligation as a result of past events and it is probable that there will be an outflow of resources. Contingent Liabilities are not recognized but are disclosed in the Notes. Contingent Assets are neither recognized nor disclosed in the financial statements.

B. NOTES FORMING PART OF THE ACCOUNTS FOR THE YEAR ENDED 31ST MARCH, 2014

- (1) There is no employee in the Company during the year under review.
- (2) In view of losses incurred during the year no provision for taxation has been made.
- (3) Related Party Disclosure

Information given in accordance with Accounting Standard-18:-

(i) Key Management Personnel (Directors)

Mr. Tapan Dhar Mr. Amita Dhar

(ii) Transactions with Related Parties:-



Related Party	Relation	Particulars	31.03.2014	31.03.2013
Tapan Dhar	Director	Unsecured Loan	4,87,000.00	4,72,000.00
Amita Dhar		Unsecured Loan	3,50,000.00	3,20,000.00

Contd. on Page-2

= Page-2 =

(4) The Company has not accepted any public deposit during the year.

(5) Remuneration to Auditors:

31.03.2014 (₹)

31.03.2013

3,000/-

3.000/-

For Statutory Audit (6) The Company is a Small and Medium Sized Company (SMC) as defined in the Companies (Accounting Standards) Rules, 2006. Accordingly, the Company has complied with the Accounting Standards as applicable to a Small and Medium Sized Company.

- (7) The Company has not received any intimation from "Suppliers" regarding their status under the Micro, Small and Medium Enterprises Development Act, 2006 and hence disclosures, if any, relating to amounts unpaid as at the year end together with interest paid/payable as required under the said Act has not been given.
- (8) The figures for the previous year have been rearranged/ re-grouped wherever necessary.
- (9) The management has certified that there are no other matters and/ or claims involving the Company and for which liability may arise at present or in future and/ or which may otherwise require any disclosure on the face of the accounts and/ or in Auditors' Report, etc. or otherwise.

For and on behalf of the Board of Directors
For, Everest Pharmaceutics Pvt. Ltd.

Japan Chan-

Authorised Signatory/Director

Tapan Dhar

(Director)
For, Everest Pharmaceutics Pvt. Ltd.

Amili Shan. Authorised Signatory/Director Amita Dhar (Director)

Dated: 01/09/2014 Place: Kolkata

For, C. Ghatak & Co. (Chartered Accountants) Firm Regn. No.: 302162E

(Eninmoy Ghatak)

Proprietor lered Membership No.: 003591

CIN: U51909WB1961PTC025046

71, Indra Biswas Road, Kolkata-700037, West Bengal 🂠 Email: tapandhar2050@gmail.com

DIRECTORS' REPORT

The Shareholders Members of EVEREST PHARMACEUTICS PRIVATE LIMITED,

Your Directors have pleasure in submitting the Annual Report together with audited Financial Statements of the Company for the financial year ended 31st Merch, 2015.

1. Financial Results

PARTICULARS	31/03/2015 (₹)	31/03/2014
Total Income for the Year Less: Total Expenditure for the year including	4,140.00 22,204.00	3,360.00 3,520.00
Depreciation and Amortization Expenses Profit or (Loss) before Taxation Current Tax	(18,064.00)	(160.00)
Earlier Year Tax Deferred Tax		(160.00)
Profit or (Loss) After Taxation Ralance Carried to RESERVE AND SURPLUS A/C	(18,064.00)	(14,04,213.00)

The Company during the financial year has suffered loss and also in view of accumulated losses from previous years, the question of any dividend does not arise for the period under review.

3. Reserves and Surptus
The Board proposes that the Net Loss for the F.Y. 2014-2015 of $\overline{\epsilon}(18,064.00)$ to be carried forward to RESERVES
AND SURPLUS of Balance Sheet of the Company. The total Reserves of the Company, therefore, further depleted
and stands at a negative figure of $\overline{\epsilon}(14,19,624.00)$ at the end of the financial year 2014-2015.

4. State of Company's Affairs and Future Outlook The Company was supposed to engage in those business activities as stated in its Memorandum of Association of the Company during the period under review. However, the Company during this financial year also has not been able to carry out any business activity due to unavoidable circumstances. In future the Company will want to follow through with its main business objectives and also will like to explore new opportunities in market and expand its business conspects. business prospects.

5. Material Changes and Commitments
No other material changes or commitments have occurred which affect the financial position of the Company
during the period under review or from the date of close of the concerned financial year till the date of this report.

6. Conservation of Energy, Technology Absorption, Foreign Exchange Earnings and Outgo. The provisions of Section 134(3)(m) of the Companies Act, 2013 read with Rule 8(3) of the Companies (Accounts) Rules, 2014 relating to conservation of energy and technology absorption are not applicable to our Company. There was no foreign exchange earnings and outgo during the year under review.

Risk Management Policy
 The Company presently does not have any Risk Management Policy.

8. Corporate Social Responsibility (CSR) Policy

Page 1 of 3 -

9. Particulars of Loan, Guarantees and Investments under Section 186
There were no loan, guarantee or investment made by the Company under Section 186 of the Companies Act, 2013 during the year under review and hence the said provision is not applicable.

10. Particulars of Contracts or Arrangement Made With Related Parties
There was no contract or arrangement made with related parties as defined under Section 188 of the Companies
Act, 2013 during the year under review.

11. Explanation or Comments on Qualifications, Reservations or Adverse Remarks or Disclaimers Made by the Auditors and the Practicing Company Secretary in the Reports
There were no qualifications, reservations or adverse remarks made by the Auditors in their report. The provisions relating to the report from practicing Company Secretary is not applicable to the Company.

12. Company's Policy Relating to Director Appointment, Payment of Remuneration and Discharge of Their Duties

The provisions of Section 178(1) relating to constitution of Nomination and Remuneration Committee are not applicable to the Company and hence, the Company has not devised any policy relating to appointment of Directors, payment to Managerial remuneration, Directors qualifications, positive attributes, independence of Directors and other related matters as provided under 178(3) of the Companies Act, 2013.

13. Extract of Annual Return

The extract of Annual Return as on the financial year ended on March 31, 2015 in Form No.MGT-9 pursuant to the provisions of Section 92(3) of the Companies Act, 2013 read with Rule 12(1) of the Companies (Management and provisions of Section 92(3) of the Companies have a Annexure-1 and together comprise an integral part to this Administration) Rules, 2014 is furnished herewith as Annexure-1 and together comprise an integral part to this

14. Number of Board Meetings
The Company had 5 (Five) Board Meetings on 30/06/2014, 01/09/2014, 30/09/2014, 29/12/2014 and 31/03/2015 during the year under review.

15. Committee Meetings
The Company is not required to constitute any Committees of Directors or KMP, hence, no such Committee Meetings was conducted during the year under review.

16. General Meetings of Shareholders/ Members
The Annual General Meeting (A.G.M.) of the Shareholders/ Members of the Company pertaining to the F.Y. 20132014 was held on 30/09/2014 during the period under review.

17. Details of Subsidiary, Joint Venture or Associates
The Company has no any Subsidiary, Joint venture or Associate Company.

18. Statutory Auditor(s)

Pursuant to the provisions of Section 139 of the Companies Act, 2013 and the rules framed thereunder, Ms. Monika Bhadani, Chartered Accountant (Howrah) [Membership No.: 304748] was appointed as the Statutory Auditor(s) in Bhadani, Chartered Accountant (Howrah) [Membership No.: 304748] was appointed as the Statutory Auditor(s) in the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014 for a term of 5 (five) financial years, i.e., from 2014-2015 till the last Annual General Meeting held on 30/09/2014

The Notes on financial statement referred to in the Auditors' Report are self-explanatory and do not call for any outline comments. The Auditors' Report does not contain any qualification, reservation or adverse remark.

The Company beither accepted nor renewed any Deposits during the year under review.

20. Directors

No new appointment and resignation of any director or change has been made in the Board during the year under review.

21. Declaration of Independent Directors

The provisions of Section 149 pertaining to the appointment of independent Directors do not apply to our Company.

Page 2 of 3

The provisions of Section 149 pertaining to the appointment of Independent Directors do not apply to our

22. Directors Responsibility Statement

134(5) of the Companies Act, 2013, your directors confirm that:

13 in the preparation of the annual accounts for the financial year ended 31st March. 2015, the applicable accounting standards had been followed along with proper explanation relating to material departures; accounting standards had been followed along with proper explanation relating to material departures; accounting standards had selected such accounting policies and applied them consistently and made judgments and the directors had selected such accounting policies and applied them consistently and made judgments and company as at 31st March, 2015 and of the Profit or Loss of the Company for that period;

14 company as at 31st March, 2015 and of the Profit or Loss of the Company for that period;

15 the directors had taken proper and sufficient care for the maintenance of adequate accounting records in accordance with the provisions of the Companies Act, 2015 for safeguarding the assets of the company and for preventing and detecting fraud and other irregularities;

16 the directors had prepared the annual accounts on a going concern basis; and the directors had devised proper systems to ensure compliance with the provisions of all applicable laws and the directors had devised proper systems to ensure compliance with the provisions of all applicable laws and that such systems were adequate and operating effectively.

23. Disclosure of Composition of Audit Committee and Providing Vigil Mechanism The Provisions of Section 177 of the Companies Act, 2013 read with Rule 6 and 7 of the Companies (Meeting of the Board and its Powers) Rules, 2014 are not applicable to the Company.

24. Details of Significant and Material Orders Passed by the Regulators or Courts or Tribunals No significant and material orders have been passed by any regulator or court or tribunal against the Company.

There are adequate financial internal control procedures commensurate with the size of the Company and nature of 25. Internal Financial Control Its business.

Place: Kolkata

Date: 01/09/2015

26. Secretarial Audit
The Provisions requiring secretarial audit is not applicable to the Company.

27. Particulars of Employees
During the year, subject to the requirement of disclosing the details of remuneration of every employee of your Company whose remuneration exceeds the prescribed limit as mentioned in Rule 5(2) of the Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014, no employee was being paid remuneration up to the prescribed limit as provided in the above said rules.

28. Disclosure under the Sexual Harassment of Women at Work Place under (Prevention, Prohibition and

28. Disclosure under the Sexual Parassment of Volume employee and no complaint has been filed pursuant to Redressal) Act, 2013

During the year under review the Company has no woman employee and no complaint has been filed pursuant to the provisions of the Sexual Harassment of Women at the workplace (Prevention, Prohibition & Redressal) Act, the provisions of the Sexual Harassment of Women at the workplace (Prevention, Prohibition & Redressal)

29. Acknowledgement Your Directors place on record their sincere thanks to bankers, business associates, consultants, and other stakeholders for their continued support extended to your Companies activities during the year under review. Your Directors also acknowledges gratefully the shareholders for their support and confidence reposed on the Company.

For, Everest Phermaceuties Par Par and on behalf of the Board For, Everest Phermacouties Par and

Japan Dhas Authorised Signatory/Director Amita Dhar (Director)

DIN: 01598783

Amili Shan Authoris@phpsd?dry/Director) DIN: 01724585

Page 3 of 3.,

Annexure-I

FORM NO.MGT 9 EXTRACT OF ANNUAL RETURN

EVEREST PHARMACEUTICS PRIVATE LIMITED As on Financial Year Ended on 31,03,2015

Pursuant to Section 92(3) of the Companies Act, 2013 and Rule 12(1) of the Company (Management & Administration) Rules, 2014

I. REGISTRATION & OTHER DETAILS:

1		U51909WB1961PTC025046
2	Designation Date	31/03/1961 EVEREST PHARMACEUTICS PRIVATE LIMITED EVEREST PHARMACEUTICS PRIVATE LIMITED
3.	Name of the Company	COMPANY LIMITED BY SHARES
4.	Category/ Sub-category	GOVERNMENT COMPANY, 71, INDRA BISWAS ROAD, KOLKATA-700037,
5.	Address of the Registered office & contact details	CONTACT NO.: +91 98300 61221 E-MAIL: tapandhar2050@gmail.com
6.	Whether listed company	NO.
7.	Name, Address & contact details of the Registrar & Transfer Agent, if any.	# 10 CO

II. PRINCIPAL BUSINESS ACTIVITIES OF THE COMPANY (All the business activities contributing 10% or more of the total turnover of the company shall be stated):

	Name and Description of main products/	NIC Code of the Product/ service	% to total turnover of the company
No.	services	NIL	NIL
1.	NIL		200

III. PARTICULARS OF HOLDING, SUBSIDIARY AND ASSOCIATE COMPANIES:

3. No	Name and Address of the Company	CIN/ GLN	Holding/ Subsidiary/ Associate	% of Shares held	Applicable Section
			NIL	NIL	NIL
1.	NIL	NIL	1110		

THUE COPY

(i) Category-wi Category of Shareholders	No. of S	hares held at ear [As on 01	the begin	ning of	No. of yes	Shares held a ir [As on 31-7	t the end March-201	5]	% Change during the year
,	Demat	Physical	Total	% of Total Shares	Demat	Physical	Total	% of Total Shares	
A. Promoters		and the same							
(1) Indian							5000	100.00	NIL
(a) Individual/	0	5000	5000	100.00	0	5000	5000	100.00	
(b) Central Govt									
(c) State Govt(s)	1	•				-		-	
(d) Bodies Corp.								-	
(e) Banks/ FI	-						+ 1		
(f) Any other	-					-			NIL
Sub-Total (A)(1):-	0	5000	5000	100.00	0	5000	5000	100.00	NIL
(2) Foreign									
(a)NRIs- Individuals									
(b)Other - Individuals			•						
(c) Bodies Corp.	-								
(e) Banks/FI									
(f) Any other							0.5		
Sub-Total (A)(2):-	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Total Shareholding of Promoter (A)=(A)(1)+(A)(2) B, Public	Ō	5000	5000	100.00	Ó	5000	5000	100.00	NIL
Shareholding				-	-				-
I. Institutions								-	
a) Mutual Funds			-		-	-		-	
b) Banks/FI	-			- ;	-				
c) Central Govt					-	-			
d) State Govt(s) e) Venture Capital					-	•	1		
f) Insurance		-				-			
Companies g) FIIs									
h) Foreign Venture Capital Funds			•						
i) Others (specify)		•				-			NIL
Sub-Total (B)(1):-	NIL	NIL	NIL	NIL	NIL	NIL	• NIL	NIL	NIL
2. Non-							11-11-		
Institutions a) Bodies Corp.				-	-		-		

i) Indian ii) Overseas b) Individuals shareholders holding nominal share capital up to share capital up to
Rs.1 Lakh
ii) Individual
shareholders
holding nominal
share capital in
excess of Rs.1 Lakh c) Others (specify) NIL NII. NIL NIL NIL NIL NIL Sub-Total (B)(2):-NIL NIL. NIL NIL NIL NIL NIL NIL NIL NIL Total Shareholding Shareholding
(B)=(B)(1)+(B)(2)
C. Shares held by
Custodian for
GDRs & ADRs
Grand Total NIL NIL NIL NIL NIL NIL NIL NIL 5000 100.00 100.00 5000 5000 (A+B+C) (ii) Shareholding of Promoters:-Shareholding at the end of the year [As on 31-March-2015] % change Shareholding at the beginning of the year [As on 01-April-2014] Shareholder's Name in sharehold ing during SI. No % of total %of Shares No. of % of total Pledged/ encumbere d to total Pledged/ encumbere Shares of the d to total company company shares NIL NIL NIL NIL NIL NIL 770 200 250 2100 1680 770 200 250 2100 1680 N.A. N.A. Aloke Dhar
 Amar Nath Dhar
 Samir Dhar
 Tapan Dhar
 Amita Dhar
 Total 15.40 N.A. N.A. N.A. N.A. N.A. 4.00 5.00 42.00 N.A. N.A. 5000 100.00 5000 (iii) Change in Promoters' Shareholding (please specify, if there is no change):-Date wise Increase/
Decrease in Promoter's Shareholding at the Shareholding during the reasons for Increase/
Decrease (e.g. Allotment/ Transfer/
Bonus/ Sweat Equity, etc.)

NO CHANGE 5000 100.00 5000 100.00 At the beginning of the Year

Shareholding at the beginning of the year [As on 01: April:2014]

No. of | % of total | Promoter Shareholders No. of % of total Shares of the Shares of N.A. DURING THE PERIOD UNDER REVIEW
NO CHANGE
DURING THE
PERIOD UNDER 5000 100.00 5000 100.00 5000 REVIEW

				ng of the Y		Date wise Increase/			of the Year Cumu	lastine.
SI. No.	Name of Top Ten Shareholders	Sharehold beginnin year [A:	ing at the l g of the on 01-	Cumu Shareholdi the	ing during	Decrease in Shareholding during the year specifying the reasons for Increase/	Sharehold end of the on 31-Ma	year [As rch-2015]	Shareholdi the y	ng during rear
-		April- No. of Shares	2014] % of total Shares of the	No. of Shares	% of total Shares of the	Decrease (e.g. Allotment/ Transfer/ Bouus/ Sweat Equity, etc.)	No. of Shares	% of total Shares of the company	Shares	% of total Shares of the company
	- A 1	300	company		company	N.A.	NIL	NIL	NIL	NIL
1	N.A.	NIL	NIL			N.A.	NIL	NIL	NIL	NIL
SI.	Name of	At	the beginn	ing of the	(ear	Date wise Increase/	Sharehold	ding at the		alacive
	Name of Directors and	At Sharehole beginni	the beginn ting at the ng of the	Cum	(ear ularive ling during	Date wise Increase/ Decrease in Director's/ KMP's Shareholding	Sharehold end of th	ding at the	Sharehold	alacive
SI. No.	Name of Directors and Key Managerial	At Sharehole beginni year [A	the beginn ting at the ng of the is on 01-	Cum Sharehold the	ear ularive ling during year	Date wise Increase/ Decrease in Director's/ KMP's Shareholding during the year specifying the reasons	Sharehold end of th on 31-Mi	ding at the e year [As arch-2015]	Cum Sharehold the	alacive ling during year
	Name of Directors and Key	At Sharehole beginni year [A April	the beginn ding at the ng of the s on 01- -2014] % of tota Shares o	Curri Sharehold the No. of Shares	fear ulerive ling during year % of total Shares of	Date wise Increase/ Decrease in Director's/ KMP's Shareholding during the year specifying the reasons for increase/ decrease (e.g. allotment/ transfer/ bonus/ sweat equity etc.):	Sharehold end of th on 31-Mi No. of Shares	ging at the e year [As arch-2015] % of tota Shares o the company	Sharehold the No. of Shares	alative ling during year % of tota Shares o th compan
	Name of Directors and Key Managerial	Sharehold beginni year [A April	the beginn ding at the ng of the is on 01- -2014] % of total Shares of the company	Cum Sharehold the No. of Shares	fear ularive ling during year % of total Shares of	Date wise Increase/ Decrease in Director's/ KMP's Shareholding during the year specifying the teasons for increase/ decrease (e.g. silotment/ transfer/ bonus/ sweat equity etc.): NO CHANGE DURING THE PERIOL	Sharehold end of th on 31-Mi No. of Shares	ding at the e year [As arch-2015] % of tota Shares o the company 42.00	Cum Sharehold the I No. of Shares	afacive ling during year % of tota Shares o th compan
No.	Name of Directors and Key Managerial Personnel	Shareholi beginni year [A April No. of Shares	the beginn ding at the ng of the s on 01- -2014] % of tota Shares o the company 42.00	Shares	fear ulerive ling during year % of total Shares of	Date wise Increase/ Decrease in Director's/ KMP's Shareholding during the year specifying the reasons for increase/ decrease (e.g. allotment/ transfer/ bonus/ sweat equity etc.): NO CHANGE	Shareholdend of the on 31-Million of Shares	ding at the e year [As arch-2015] % of tota Shares o the company 42.00	Curra Sharehold the No. of Shares 2 2 2 100 1680	slative ling during year % of tota Shares o th compan 42.0

V. INDEBTEDNESS (Indebtedness of the Company including interest outstanding/ accrued but not due for payment):

	Secured Loans excluding deposits (In 3)	Unsecured Loans (In ₹)	Deposits (In ₹)	Total Indebtedness (In ₹)
Indebtedness at the beginning of the			*	
financial year	200.00	8,37,000.00	NIL	10,99,008.00
i) Principal Amount	2,62,008.00	8,37,000.00		
ii) Interest due but not paid				
iii) Interest accrued but not due Total (i+ii+iii)	2,62,008.00	8,37,000.00	NIL	10,99,008.00
Change in Indebtedness during the financial year	18,729.00	2,90,000.00		3,08,729.0
* Addition	Edition Committee of the Committee of th	2,90,000.00		2,80,737.0
* Reduction Net Change	2,80,737.00 (2,62,008.00)	2,90,000.00	NIL	27,992.0
Indebtedness at the end of the financial		1		
year	NIL	11,27,000.00	NIL	11,27,000.0
i) Principal Amount	NIL I			
ii) Interest due but not paid			-	Local Company
iii) Interest accrued but not due Total (i+ii+iii)	NIL	11,27,000.00	NIL	11,27,000.0

SL No.	Particulars of Remuneration	Nam	e of MD/ WTD	/ Manager		Total Amount
140.					•	127802
				-		
1	Gross Salary	-				
	(a) Salary as per provisions contained in section 17(1) of the Income-tax Act, 1961					
	(b) Value of perquisites u/ s 17(2) Income-tax Act, 1961					
	(c) Profits in lieu of salary under section 17(3) Income- tax Act, 1961	•			NIL	NL
2	Stock Option	NIL,	NIL	NIL	NIL	
3	Sweat Equity	NIL	NIL	NIL	NIL	
4	Commission as % of profit others, specify	NIL	NIL			NI
-	The second secon	NIL	NIL	NIL	P NIL	
5	Others, please specify Total (A)	NIL	NIL	NIL	NII	- Charleson - Control
-	Celling as per the Act	N.A.	N.A.	N.A.	N.A	N./
SI.	Particulars of Remuneration		Name of Dir			
SI. No.				-:-		
	1. Independent Directors Fee for attending Board or Committee meetings Commission					N
	1. Independent Directors Fee for attending Board or Committee meetings Commission Others, please specify	NIL		NIL	- NII	N
	1. Independent Directors Fee for attending Board or Committee meetings Commission Others, please specify Total (1) 2. Other Non-Executive	NIL			NII	N
	1. Independent Directors Fee for attending Board or Committee meetings Commission Others, please specify Total (1) 2. Other Non-Executive Directors Fee for attending Board or Committee meetings	NIL			NII	N
	1. Independent Directors Fee for attending Board or Committee meetings Commission Others, please specify Total (I) 2. Other Non-Executive Directors Fee for attending Board or	•	NIL	NIL	NII	NI NI N
	I. Independent Directors Fee for attending Board or Committee meetings Commission Others, please specify Total (I) 2. Other Non-Executive Directors Fee for attending Board or Committee meetings Commission Others, please specify (Gross	NIL	NIL NIL	NIL	NI	L N
	1. Independent Directors Fee for attending Board or Committee meetings Commission Others, please specify Total (1) 2. Other Non-Executive Directors Fee for attending Board or Committee meetings Commission Others, please specify (Gross Salary) Total (2) Total (2)	NIL NIL	NIL NIL NIL	NIL NIL NIL	•	L N
	I. Independent Directors Fee for attending Board or Committee meetings Commission Others, please specify Total (1) 2. Other Non-Executive Directors Fee for attending Board or Committee meetings Commission Others, please specify (Gross Salary) Total (2) Total (B)=(1+2) Total Managerial	NIL	NIL NIL	NIL	NI NI	L N L N L N
	1. Independent Directors Fee for attending Board or Commistee meetings Commission Others, please specify Total (1) 2. Other Non-Executive Directors Fee for attending Board or Commistee meetings Commission Others, please specify (Gross Salary) Total (2) Total (B)=(1+2)	NIL NIL	NIL NIL NIL	NIL NIL NIL	NI NI	L N

C. Remuneration to Key Managerial			KANTACCHRI		
C. Remuneration to Key Management	Personnel Oth	er than MD/	Cey Managerial	Personnel	
I. Particulars of Remuneration		1			Total
No.		CEO	Company Secretary	CFO	(In 3)
		NIL	NIL	NIL	NIL
(a) Salary as per provisions of	contained in				
				-	
(b) Value of perquisites u/ s 1	/(2) Income				
tax Act, 1961 (c) Profits in lieu of salary u	nder section				- Little
17(3) Income-tax Act, 1961	-	NIL	NIL	NIL	NIL
2 Stock Option 3 Sweat Equity		NIL NIL	NIL	NIL	NIL
4 Commission		NIL			
- as %-of profit others, specify			NIL.	NIL	NIL
5 Others, please specify		NIL NIL	NIL		NIL
Vices Vollage	For, E	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Authoris	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For, E	Authorised Sig	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	inmoceuties in A ALA ed Signatory (C PAN DHAR
Place: Kolkata Date: 01/09/2015	For E	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For, E	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For, B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For B	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)
Place: Kolkata Date: 01/09/2015	For, E	Authorised Sig AMITA DH	auties Pvt. Ltd. F Dan natory/Director AR tor)	Ame Authorisi TAI	ormaceuties r A GLA ed Signatory AN DHAR (Director)

EVEREST PHARMACEUTICS PRIVATE LIMITED CIN: U51909WB1961PTC025046 71, Indra Biswas Road, Kolkata-700037, West Bengal & Email: tapandhar2050@gmail.com

LIST OF SHAREHOLDERS AS ON 31/03/2015

SI. No.	Name of the Shareholder			Type of Share	Address of the Shareholder	Number of Shares Held	Face Value of Shares (₹)	Total Value of Shares (₹)
				Franks	8A, Nivedita Lane, Kolkata-	770	100.00	77,000.00
1.	Aloke Dhar	Late Sisir Dhar	01	Equity Share	200003, West Bengal, India		100.00	2,000.00
2.	Amar Nath Dhar	Late Sisir Dhar	02	Equity Share	6A, Nivedita Lane, Kolkata- 700003, West Bengal, India		1000000	2,500.00
3.	Samir Ohar	Late Sisir Dhar	03	Equity Share	9B, Balaram Dey Street Jorasanko, Beadon Street Kolkata-700006, Wes Bengal, India			
4.	Tapan Dhar	Late Sisir Dhar	.04	Equity Share	9B, Baleram Dey Street Jorasanko, Beadon Street Kolkata-700008, Wes Bengal, India	i		
5.	Amita Dhar	Arun Dutta	05	Equity Share	9B, Balaram Dey Street Jorasanko, Beadon Street Kolkata-700003, West Bengal, India	t,		
					Bengal, India	L 5,00	100.00	5,00,000.0

CERTIFIED TO BE TRUE COPY

For and on behalf of:
Everest Pharmaceutics Private Limited
For, Everest Pharmaceuties Pvr. Ltd.
Tafoan Dhare

Authorises
TAPAN DHAR
(Director)
DIN: 01724585

MONIKA BHADANI



Chartered Accountant

106, KIRAN CHANDRA SINGHA ROAD, BLOCK- B7, 3^{EO} FLOOR. GANGES GARDEN, SHIBPUR, HOWRAH-711102, W.B.

INDEPENDENT AUDITOR'S REPORT

The Members, Everest Pharmaceutics Private Limited 71, Indra Biswas Road, Kolkata-700037, West Bengal

Report on the Financial Statements

I have audited the accompanying financial statements of EVEREST PHARMACEUTICS PRIVATE LIMITED ("the Company"), which comprise the Balance Sheet as at March 31, 2015, the Statement of Profit and Loss for the year ended and a summary of the significant accounting policies and other of Profit and Loss for the year ended and a summary of the significant accounting policies and other explanatory information.

Management's Responsibility for the Financial Statements

The Company's Board of Directors is responsible for the matters stated in Section 134(5) of the Companies Act, 2013 ("the Act") with respect to the preparation of these financial statements that companies Act, 2013 ("the Act") with respect to the preparation of these financial statements that give a true and fair view of the financial position and financial performance of the Company in give a true and fair view of the financial position and financial performance of the Company in gaccordance with the accounting principles generally accepted in India, including the Accounting Standards specified under Section 133 of the Act, read with Rule 7 of the Companies (Accounting Rules, 2014, This responsibility also includes maintenance of adequate accounting records in accounting with the provisions of the Act for safeguarding of the assets of the Company and for accounting policies; making judgments and estimates that are reasonable and prudent; and design, accounting policies; making judgments and estimates that are reasonable and prudent; and design, implementation and maintenance of adequate internal financial controls; that were operating implementation and maintenance of adequate internal financial controls; that were operating effectively for ensuring the accuracy and completeness of the accounting records, relevant to the effectively for ensuring the accuracy and completeness of the accounting records, relevant to the preparation and presentation of the financial statements that give a true and fair view and are free from material misstatement, whether due to fraud or error.

Auditor's Responsibility

My responsibility is to express an opinion on these financial statements based on my audit.

I have taken into account the provisions of the Act, the accounting and auditing standards and matters which are required to be included in the audit report under the provisions of the Act and the Rules made there under Rules made there under.

I conducted my audit in accordance with the Standards on Auditing specified under Section 143(10) of the Act. Those Standards require that I comply with ethical requirements and plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material mischanges.

An audit involves performing procedures to obtain audit evidence about the amounts and the disclosures in the financial statements. The procedures selected depend on the auditor's judgment, including the assessment of the risks of material misstatement of the financial statements, whether including the assessments the auditor considers internal financial due to fraud or error. In making those risk assessments, the auditor considers internal financial control relevant to the Company's preparation of the financial statements are appropriate in the procedures are appropriate in the procedures of the accounting policies of the accounting estimates made by the Company's Directors, as evaluating the overall presentation of the financial statements.



MONIKA BHADANI



Chartered Accountant

106, KIRAN CHANDRA SINGHA ROAD, BLOCK- B7, 3RD FLOOR. GANGES GARDEN, SHIBPUR, HOWRAH-711102, W.B.

I believe that the audit evidence I have obtained is sufficient and appropriate to provide a basis for my audit opinion on the financial statements.

In my opinion and to the best of my information and according to the explanations given to me, the aforesaid financial statements give the information required by the Act in the manner so required and give a true and fair view in conformily with the accounting principles generally accepted in India, of the state of affairs of the Company as at 31st March, 2015, and its profit/ loss for the year ended on that data.

Report on Other Legal and Regulatory Requirements

- The explanations and details as required under the Companies (Auditor's Report) Order, 2015 ("the Order"), issued by the Central Government of India in terms of Sub-Section (11) of Section 143 of the Companies Act, 2013 dated: 10/04/2015, is not applicable to this Company as it comes under the category of exempted company.
- 2. As required by Section 143 (3) of the Act, I report that:-

 - a) I have sought and obtained all the information and explanations which to the best of my knowledge and belief were necessary for the purposes of my audit.
 b) In my opinion, proper books of account as required by law have been kept by the Company so far as it appears from my examination of those books.
 c) The Balance Sheet and Statement of Profit and Loss dealt with by this Report are in agreement with the books of account.
 d) In my opinion, the aforesaid financial statements comply with the Accounting Standards specified under Section 133 of the Act, read with Rule 7 of the Companies (Accounts) Rules, 2014.
 e) On the basis of the written representations received from the directors as on 31st March, 2015 from being appointed as a director in terms of Section 184 (2) of the Act.
 f) With respect to the other matters to be included in the Auditor's Report in accordance with Rule 11 of the Companies (Audit and Auditors) Rules, 2014, in my opinion and to the best of my information and according to the explanations given to me:

The Company does not have any pending litigations which would impact its financial position. The Company did not have any long-term contracts including derivative contracts for which there were any material foreseeable losses.

There were no amounts which were required to be transferred to the Investor Education and Protection Fund by the Company.

KOLBATA

Date: 01/09/2015 Place: Kolkata

Marika Bhadani Monika Bhadani

(Chartered Accountant) Membership No.: 304748

EVEREST PHARM 71, Indra Biswas	Road Kolkata-7	00037, West B	engal	
71, Indra Biswas	SHEET AS AT 31S			Figures as at the end
BALANCE	Note No.	Figures as	at the end	of 31st March, 2014
RTICULARS	11041	of 31st M	arch, 2015	
QUITY AND LIABILITIES Share Holders Fund	1		5,00,000.00 (4,19,624.00)	5,00,000.00 (14,01,580.00)
a) Share Capital b) Reserves and Surplus Chare Warrant	2		(9,19,624,00)	(9,01,560.00)
D) Reserves and Surpros Money received against Share Warrant			(9,18,624,00)	
Share Application Money pending Allotment				10,99,008.00
Non-Current Liabilities	3		11,27,000.00	-
a) Long-Term Borrowings (Net)				
Other Long-Term Liabilities		-	11,27,000.00	10,99,008.00
d) Lang-Term Provisions				
Current Liabilities			1	3,000.00
a) Short-Term Borrowings b) Trade Payables	4	1	3,000.00	
- Other Current Liabilities	4		3,000.00	3,000.00
d) Short-Term Provisions	• то	TAL	2,10,376.00	2,00,448,00
			,	
ASSETS Non-Current Assets a) Fixed Assets	5		2,00,613.00	1,90,613.00
(i) Tangible Assets (ii) Intangible Assets		1		
(ii) Capital Work in Progress (iv) Intangible Assets under development			F	1
A RESIDENCE OF THE PROPERTY OF			1	
b) Non Current Investments c) Deferred Tax Assets (Net)				The state of the s
Deferred Tax Assets (1997) Long-Term Loans and Advances Other Non Current Assets			2,00,813.0	1,90,613.0
300.000			× 78	
Current Assets Current Invastments		-1	0.4	
h) loventories		1	9,763.	9,835.0
c) Trade Receivables d) Cash and Cash equivalents	6	1	***********	
a) Short-Term Loans and Advances			9,763.	00 9,835.
f) Other Current Assets			9	140 140
		OTAL	2,10,376,	
SIGNIFICANT ACCOUNTING POLICIES & NOT ACCOUNTS				
For, Everest Pharmasportton Praveta Limited	1	IN TERMS OF I	AY REPORT C	F EVEN DATE: ANNEXE
(Tapan Authorised Signatory/Director For, Everest Pharmaceuties Pvi. Ltd.	SHIKA	BHAO	Micai	ka Shadani
(Amita Quarthrised Signatory/Director DIRECTORS	W CHIZ	LKATA Z	Monika B (Chartered A Membership	shadani cocuntanti
Dated: 01/09/2015	EAEC	ACCOUNT	Manager and American	



71, Indra Biswas	Road, Koll	TICS PRIVATE LIN	
STATEMENT OF PROFIT & L	Note No.	Figures for the year ended on 31st March, 2016	Figures for the year ended on 31st March, 2014
Revenue from operations	and the life	4,140.00	3,360,00
Other Income 1. Total Revenue (1+8)		4,140.00	3,360.00
V. Expenses:			
Cost of Materials Consumed Purchase of Stock-in-Trade		[2]	
changes in inventories of Finished Goods, Work-in Progress and Stock-in-Trade	·		
Employee Benefit Expense		-	
Financial Costs : Decreciation and Amortization Expense		22,204.00	3,520.00
Other Expenses	7	22,204.00	3,520,00
Total Expenses		(18,064.00)	(160.0
 V. Profit before Exceptional and Extra-Ordinar Items and Tax 	У	(10,00 10.0	
VI. Exceptional Items VII. Profit before Extra-Ordinary Items and Tax (V VII		(18,084.00	(160.0
VIII. Extraordinary Items		(18,084.00	(180.0
IX. Profit before Tax (VII - VIII)		(10,004.00	
X. Tax Expenses: (1) Current Tax			*
(2) Deferred Tax			
XI. Profit (Loss) from the Period from Continuin	9	(18,064.00	(160.0
VII Profit (Loss) from Discontinuing Operations			
XIII. Tax Expenses of Discounting Operations XIV. Profit/ (Loss) from Discontinuing Operation	15		
(XII * XIII)		(18,084.00	(160.0
XV. Profit (Loss) for the Period (XI + XIV)		(10,004.00	
XVI, Earning per Equity Share:			
(1) Basic (2) Diluted			-
SIGNIFICANT ACCOUNTING POLICIES & NOTE TO ACCOUNTS	S 8		
Feor Exerest Pharmaceutics Private Limited			
Japan Oras		IN TERMS OF MY REPORT OF	EVEN DATE: ANNEXED
(TEBS, EVALUATION SIGNATURE)	. 1	The state of the s	0 1
(Amita Dhaghorised Signator, Circulor DIRECTORS	10 m	Monika Bha	ountant)
Dated: 01/09/2015	11 5	Membership No	.304748

EVEREST PHARMACEUTICS 71, Indra Biswas Road, Kolkata-700			IIIED	
NOTES	Bart Oal Armet Jower o			
	31-Mar-20	15	31-Mar-20	14
NOTE-1	WOODS THAT	10		
SHARE CAPITAL Authorised Capital				
5,000 Equity Sheres of Rs.100/- each		00.000		0.000
	5,00	00.000	5,00	0.000.0
Issued, Subscribed and Pald up Capital 5,000 Equity Shares of Rs.100/- each paid up	5.00	00.000	5.00	000.0
5,000 Equity Strates of Rs. 1001- each paid op		000.00		0,000
Disclosure:	5,00	500.05		300,0
1. All the Equity Shares carry equal rights and obligations including for dividend and with respect to voting. 2. No shares of the Company are held by its Holding/ Subsidiary Company.				
3. Name of the Shareholders holding more than 5% Shares:	31-Mar-20	16	31-Mar-20	14
S. Marite of the orienteriologis fioliding more than the orientes:	No. of Shares	10	No. of Shares	-
> Aloka Dhar	770	15.40	770	15.4
> Samir Dher	250 2,100	42.00	250	05.0
> Tapan Dhar > Amita Dhar	1,680	33.60	1,680	33.6
NOTE-2	31-Mar-20		31-Mar-20	4
RÉVENUE AND SURPLUS Securities Premium Account		.		
Investment Allowance Reserve	2,	853.00	2.	653.00
Profit and Loss Account Opening Balance > Addition/ Subtraction during the year	(14,04,:	213.00)	[14,04,	053.00
Closing Balance	(14,22,		(14,04,	
Total	(14,19,		(14,01,	
NOTE-3	0.00		31-Mar-201	
LONG-TERM BORROWINGS	31-Mar-201	5	31-mar-201	4
Secured Leans from Bank > State Bank of India (Lake Town Branch)* (Repeld with Interest during current F.Y.		4	2,82,0	00 800
Unsecured Loans from Directors		- 1		
> Tapan Dhar		00.00		00.00
> Amite Dhar	11,27.0	00.000	10,99,0	00.00
	1196(1)	00.00	10,53,5	700.00
For Everest Pharmaceutics Private Limited For Everest Pharmaceutics Private Limited Taxon Thar		•		
Tapan Dhanhorsed Signalory Jinctor For, Everest Harmeneulies Pyt. Ltd.	S OF MY REPORT	OF EVE	EN DATE: ANNE	KED
Smith Shan.	1.6		0 1	
Amita Dhalithorised Signatory/Director	11011	Bhadan	Bhadani	
	1. Chartered	Account	tant)	
sted: 01/09/2015	S Membershi	o No.304	4748	

NOTES	31-Mar-2015	31-Mar-2014
E-5 ER CURRENT LIABILITIES	31-Mar-2010	3,000.00
ER CURRENT CLAUDIT Fees)	3,000.00	3,000.00
rs	31-Mar-2015	31-Mar-2014
E-6 ED ASSETS	1,30,613.00 70,000.00	1,30,613.00
sehold Land (At Cost) Add: Development Expenses	2,00,613.00	1,90,613.00
Add: Davelopine in Experience	31-Mar-2015	31-Mar-2014
TE-7 SH AND CASH EQUIVALENT	1,026,00 8,737,00	1,026.00 8,809.00
SH AND CASH EQUIVALENT Account) sh at Bank (Balance in Current Account) sh in Hand (as certified by the Management)	9,763.00	9,835.00
31 11 1 100 10 (-	31-Mar-2015	31-Mar-2014
OTE-8 HER EXPENSES	3,000.00 18,729.00	3,000.0 s20.0
ink Loan Interest Paid*		3,520.0
I'MER EXPENSES dilf Fees ink Loon Interest Paid* aneral Expenses The rescaution Private Limited	3,000.00 18,729.00 475.00 22,204.00 IN TERMS OF MY REPORT OF E	

EVEREST PHARMACEUTICS PRIVATE LIMITED

71, Indra Biswas Road, Kolkata-700037, West Bengal

NOTE-8

SIGNIFICANT ACCOUNTING POLICIES & NOTES TO ACCOUNTS

A. SIGNIFICANT ACCOUNTING POLICIES

(1) Basis of Preparation of Financial Statements

The financial Statements have been prepared using historical cost convention in accordance with the generally accepted accounting principles in India issued by the Institute of Chartered Accountants of India and in accordance with the relevant presentational requirements of the Companies Act, 1956.

(2) Accounting Policies

Accounting policies not specially referred to otherwise are consistent and consonance with generally accepted accounting principles.

(3) Fixed Assets and Depreciation

Fixed Assets are stated at their original cost.

(4) Revenue Recognition

All income and Expenditure are accounted for on accrual basis. Provision is made for all known expenses.

(5) Provision, Contingent Liabilities and Contingent Assets

Provisions involving substantial degree of estimate in measurement are recognized when there is a present obligation as a result of past events and it is probable that there will be an outflow of resources. Contingent Liabilities are not recognized but are disclosed in the Notes, Contingent Assets are neither recognized nor disclosed in the financial statements.

B. NOTES FORMING PART OF THE ACCOUNTS FOR THE YEAR ENDED 31ST MARCH, 2015

- (1) There is no employee in the Company during the year under review.
- (2) The credit outstanding with State Bank of India (Lake Town Branch) has been repaid in full as per Court Order dated: 28.04,2014.
- (3) In view of losses incurred during the year no provision for taxation has been made.
- (4) Related Party Disclosure

Information given in accordance with Accounting Standard-18;-

(i) Key Management Personnel (Directors)

Mr. Tapan Dhar Mr. Amita Dhar



Contd. on Page-2

= Page-2 =

(ii) Transactions with Related Parties:-

Related Party	Relation	Particulars	31.03.2015	31.03.2014 (₹)
Tapan Dhar	Director	Unsecured Loan	6,27,000.00 5,00,000.00	4,87,000.00 3,50,000.00
Amita Dhar	Director	Unsecured Loan	5,00,000.00	

(5) The Company has not accepted any public deposit during the year.

(6) Remuneration to Auditors:	31,03.2015 (₹)	31.03,2014 (₹)
For Stoputory Audit	3,000/-	3,000/-

- (7) The Company is a Small and Medium Sized Company (SMC) as defined in the Companies (Accounting Standards) Rules, 2006. Accordingly, the Company has complied with the Accounting Standards as applicable to a Small and Medium Sized Company.
- (8) The Company has not received any intimation from "Suppliers" regarding their status under the Micro, Small and Medium Enterprises Development Act, 2006 and hence disclosures, if any, relating to amounts unpaid as at the year end together with interest paid/payable as required under the said Act has not been given.
- (9) The figures for the previous year have been rearranged/ re-grouped wherever necessary.
- (10) The management has certified that there are no other matters and/ or claims involving the Company and for which liability may arise at present or in future and/ or which may otherwise require any disclosure on the face of the accounts and/ or in Auditors' Report, etc. or otherwise. or otherwise.

For and on behalf of the Board of Directors
For Everest Pharmaceuties Perl. Ltd.
Tagan Onar

Authorised Signatory/Director Tapan Dhar

(Director) For, Everest Pharmaceuties Pvf. ktd.

Amila Dean.

Authorised Signatory/Director Amita Dhar (Director)

Works Phadani

Monika Bhadani (Chartered Accountants) Membership No.: 304748

Dated: 01/09/2015 Place: Kolkata

EVEREST PHARMACEUTICS PRIVATE LIMITED

CIN: U51909WB1961PTC025046

71, Indra Biswas Road, Kolkata-700037, West Bengal ❖ Emall: tapandhar2050@gmail.com

DIRECTORS' REPORT

The Shareholders Members of

EVEREST PHARMACEUTICS PRIVATE LIMITED.

Your Directors have pleasure in submitting the Annual Report together with audited Financial Statements of the Company for the financial year ended 31st March, 2019.

1. Financial Results

PARTICULARS	31/03/2019 (₹)	31/03/2018 (₹)
Total Income for the Year	3,260.00	3,545.00
Less: Total Expenditure for the year including	3,840.00	3,935.00
Depreciation and Amortization Expenses Profit or (Loss) before Taxation	(580.00)	(390.00)
Current Tax	-	
Earlier Year Tax		
Deferred Tax	-	
Profit or (Loss) After Taxation	(580.00)	(390.00)
Balance Carried to RESERVE AND SURPLUS A/C	(14,23,812.00)	(14,23,232.00)

The Company during the financial year has suffered loss and also in view of accumulated losses from previous years, the question of any dividend does not arise for the period under review.

3. Reserves and Surplus
The Board proposes that the Net Loss for the F.Y. 2018-2019 of $\P(580.00)$ to be earlied forward to RESERVES AND SURPLUS of Balance Sheet of the Company. The total Reserves of the Company, therefore, further depleted and stands at a negative figure of $\P(14.21,159.00)$ at the end of the financial year 2018-2019.

4. State of Company's Affairs and Future Outlook
The Company was supposed to engage in those business activities as stated in its Memorandum of Association of the Company during the period under review. However, the Company during this financial year also has not been able to carry out any business activity due to unavoidable circumstances. In future the Company will want to follow through with its main business objectives and also will like to explore new opportunities in market and expand its business prospects.

5. Material Changes and Commitments No other material changes or commitments have occurred which affect the financial position of the Company during the period under review or from the date of close of the concerned financial year till the date of this report.

6. Conservation of Energy, Technology Absorption, Foreign Exchange Eurnings and Outgo
The provisions of Section 134(3)(m) of the Companies Act, 2013 read with Rule 8(3) of the Companies (Accounts)
Rules, 2014 relating to conservation of energy and technology absorption are not applicable to our Company. There was no foreign exchange earnings and outgo during the year under review.

7. Risk Management Policy

The Company presently does not have any Risk Management Policy.

8. Corporate Social Responsibility (CSR) Policy

Page 1 of 3

Particulars of Loun, Guarantees and Investments under Section 186
 There were no loan, guarantee or investment made by the Company under Section 186 of the Companies Act, 2013 during the year under review and hence the said provision is not applicable.

10. Particulars of Contracts or Arrangement Made With Related Parties
There was no contract or arrangement made with related parties as defined under Section 188 of the Companies
Act, 2013 during the year under review.

11. Explanation or Comments on Qualifications, Reservations or Adverse Remarks or Disclaimers Made by the Auditors and the Practicing Company Secretary in the Reports. There were no qualifications, reservations or adverse remarks made by the Auditors in their report. The provisions relating to the report from practicing Company Secretary is not applicable to the Company.

12. Company's Policy Relating to Director Appointment, Payment of Remuneration and Discharge of Their

Duties

The provisions of Section 178(1) relating to constitution of Nomination and Remuneration Committee are not applicable to the Company and hence, the Company has not devised any policy relating to appointment of Directors, payment to Managerial remuneration, Directors qualifications, positive attributes, independence of Directors and other related matters as provided under 178(3) of the Companies Act, 2013.

13. Extract of Annual Return
The extract of Annual Return as on the financial year ended on March 31, 2019 in Form No.MGT-9 pursuant to the provisions of Section 92(3) of the Companies Act. 2013 read with Rule 12(1) of the Companies (Management and Administration) Rules. 2014 is furnished herewith as Annexure-I and together comprise an integral part to this

14. Number of Board Meetings
The Company had 5 (Five) Board Meetings on 25/06/2018, 01/09/2018, 29/09/2018, 31/12/2018 and 30/03/2019 during the year under review.

15. Committee Meetings
The Company is not required to constitute any Committees of Directors or KMP, hence, no such Committee Meetings was conducted during the year under review.

16. General Meetings of Shureholders/ Members
The Annual General Meeting (A.G.M.) of the Shureholders/ Members of the Company pertaining to the F.Y. 20172018 was held on 29/09/2018 during the period under review.

Details of Subsidiary, Joint Venture or Associates
 The Company has no any Subsidiary, Joint venture or Associate Company.

18. Statutory Auditor(s)

Pursuant to the provisions of Section 139 of the Companies Act, 2013 and the rules framed thereunder, Ms. Monika Pursuant to the provisions of Section 139 of the Companies Act, 2013 and the rules framed thereunder, Ms. Monika Bhadani, Chartered Accountant (Howrah) [Membership No.: 304748] was appointed as the Statutory Auditor(s) in Bhadani, Chartered Accountant (Howrah) [Membership No.: 30497014 for a term of 5 (five) financial years, i.e. from the Annual General Meeting of the Company till the conclusion of 2014-2015 till 2018-2019 and to hold the office of the Statutory Auditor(s) of the Company till the conclusion of the saving AGM of the Company. The Auditor(s), being eligible, have offered herself for re-appointment and the ensuing AGM of the Company. The Board proposes and recommends her name for the office of the Section 141 of the Companies Act, 2013. The Board proposes and recommends her name for the office of the Section 141 of the Company for another term of next 5 (Five) financial years, i.e. from the year ending Statutory Auditor(s) of the Company for another term of next 5 (Five) financial years, i.e. from the year ending 31/03/2024 and hold office till the conclusion of the AGM to be held on 2024.

The Notes on financial statement referred to in the Auditors' Report are self-explanatory and do not call for any further comments. The Auditors' Report does not contain any qualification, reservation or adverse remark.

The Company neither accepted nor renewed any Deposits during the year under review.

No new appointment and resignation of any director or change has been made in the Board during the year under review.

Page 2 of 3

No new appointment and resignation of any director or change has been made in the Board during the year under

21. Declaration of Independent Directors

The provisions of Section 149 pertaining to the appointment of Independent Directors do not apply to dur

Company

Place: Kolkata Date: 28/06/2019

- 22. Directors Responsibility Statement
 In accordance with the provisions of Section 134(5) of the Companies Act, 2013, your directors confirm that:
 a) in the preparation of the annual accounts for the financial year ended 31st March, 2019, the applicable accounting standards had been followed along with proper explanation relating to material departures;
 b) the directors had selected such accounting policies and applied them consistently and made judgments and estimates that are reasonable and prudent so as to give a true and fair view of the state of affairs of the estimates that are reasonable and prudent so as to give a true and fair view of the state of affairs of the Company as at 31st March, 2019 and of the Profit or Loss of the Company for that period;
 b) the directors had taken proper and sufficient care for the maintenance of adequate accounting records in the directors had taken proper and other irregularities;
 preventing and detecting fraud and other irregularities;
 d) the directors had devised proper systems to ensure compliance with the provisions of all applicable laws and that such systems were adequate and operating effectively.

- 23. Disclosure of Composition of Audit Committee and Providing Vigil Mechanism The Provisions of Section 177 of the Companies Act, 2013 read with Rule 6 and 7 of the Companies (Meeting of the Board and its Powers) Rules, 2014 are not applicable to the Company.
- 24. Details of Significant and Material Orders Passed by the Regulators or Courts or Tribunals No significant and material orders have been passed by any regulator or court or tribunal against the Company.
- There are adequate financial internal control procedures commensurate with the size of the Company and nature of 25. Internal Financial Control its business.
- 26. Secretarial Audit
 The Provisions requiring secretarial audit is not applicable to the Company.

27. Particulars of Employees

During the year, subject to the requirement of disclosing the details of remuneration of every employee of your Company whose renuneration exceeds the prescribed limit as mentioned in Rule 5(2) of the Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014, no employee was being paid remuneration up to the prescribed limit as provided in the above said rules.

28. Disclosure under the Sexual Harassment of Women at Work Place under (Prevention, Prohibition and Redressal) Act, 2013 Redressal) Act, 2013

During the year under review the Company has no woman employee and no complaint has been filed pursuant to the provisions of the Sexual Harassment of Women at the workplace (Prevention, Prohibition & Redressal) Act, 2013.

29. Acknowledgement
Your Directors place on record their sincere thanks to bankers, business associates, consultants, and other stakeholders for their continued support extended to your Companies activities during the year under review. Your Directors also acknowledges gratefully the shareholders for their support and confidence reposed on the Company.

For Everest Pharmesouties Fyfeldand on behalf of the Board

Jospan Trac Authorised Signatory/Director Amita Dhar

(Director) DIN: 01598783 Smill Sican Tapan Dhar (Director) DIN: 01724585

Page 3 of 3

- Market

Annexure-I

FORM NO.MGT 9 EXTRACT OF ANNUAL RETURN

EVEREST PHARMACEUTICS PRIVATE LIMITED As on Financial Year Ended on 31.03,2019

Pursuant to Section 92(3) of the Companies Act, 2013 and Rule 12(1) of the Company (Management & Administration) Rules, 2014

I. REGISTRATION & OTHER DETAILS:

1.	CIN	U51909WB1961PTC025046 31/03/1961 PRIMATE LIMITED
2.		
3.	Name of the Company	COMPANY I IMITED BY SHARES!
4.	Category/ Sub-Category	GOVERNMENT COMPANY 71, INDRA BISWAS ROAD, KOLKATA-70003
5.	Address of the Registered office & contact details	WEST BENGAL, INDIA CONTACT NO.: +91 98300 61221 E-MAIL: tapandhar2050@gmail.com
	Whether listed company	NO
7.	Tarme Address & contact details of	N. A.
	the Registrar & Transfer Agent, if	

II. PRINCIPAL BUSINESS ACTIVITIES OF THE COMPANY (All the business activities contributing 10% or more of the total turnover of the company shall be stated):

oduct/ service	the company
NII.	NIL
	NIL

III. PARTICULARS OF HOLDING, SUBSIDIARY AND ASSOCIATE COMPANIES:

 Name and Address of the	CIN/ GLN	Holding/ Subsidiary/	% of Shares held	Applicable
Company		Associate		-
 NIL	NIL	NIL	NIL	NIL

v. SHARE HOLDI	NG PA	TTERN Holding	Equ	ity Sha	re Capit	al Brea	kup	as perce	ntage of T	otal Equ	ity):
Category of		hares held ear As or	ar the	e beginn	ing of	No. o	FShi ar [/	ares held As on 31-	at the end o March-2019	of the	during the year
Shareholders	Demai	Physical	Mar and	Total	% of Total Shares	Demat	-	hysical	Total	% of Total Shares	
1 Properties			+		Strates				-	-	
A. Promoters (1) Indian				5000	100.00	0	+	5000	5000	100.00	NIL
(a) Individual	0	5000	1	5000	100.00		-				-
(b) Central Govt			1.		-	-	+				
(c) State Govt(s)					- :			•	•	-	
(d) Bodies Corp. (e) Banks/Fl			-	-		-	1			-	-
(f) Any other		1	-	5000	100.00		0	5000	5000	100.00	NIL
Sub-Total (A)(1):-	0	-	-	5000	100.00	-	+		T		
(2) Foreign		ļ	-1-			-	+		1-		1
(a)NRIs- Individuals			1			_	1		-	-	
(b)Other : Individuals		1	*							-	
(c) Bodies Corp.			-				*			1	
(e) Banks/ Fl							-		-	-	
(f) Any other			٠. [-		IL.	NIL	1		
Sub-Total (A)(2):-	- NII		II.	NI	-		0	5000		-	NIL
Total Shareholding of Promoter		0 50	000	500	0 100.0						
(A)=(A)(1)+(A)(2) B. Public				15010000							
Shareholding 1. Institutions							-				
a) Mutual Funds					+	-	-	-	-		
b) Banks/ FI c) Central Govt		-			-	-	٠		:	:	-
d) State Govt(s)	1				-		·		-	-	
e) Venture Capita Funds		-!							+	-	3
f) Insurance	0	•1				-		-		-	
g) Fils h) Foreign Venture Capital	n :	I		 	÷:	-	•				
Funds i) Others (specify)	-	<u>-i</u>	-							IL N	IIL NI
Sub-Total (B)(1):	A name when proper	VIL	ND.	1	nt !	KIL	NII	N	IL N	The In	
2. No								-			-
Institutions a) Bodies Corp.			-		14		_				727 848

271 f) Indian ii) Overseas b) Individuals Individua shareholders holding nominal share capital up to Rs.1 Lakh
ii) Individual shareholders holding nominal share capital in excess of Rs.1 Lakh NIL Total Public Shareholding (B)=(B)(1)+(B)(2)
C. Shares held by sodian for VIII NIII NIL NIL NIL NIL NIL NIL NIL NIL . C. Shares Custodian for GDRs & ADRs NIL 5000 100.00 5000 0 5000 5000 (A+B+C)____ (ii) Shareholding of Promoters:-% change in sharehold Shareholding at the end of the year [As on 31-March 2019] Shareholding at the beginning of the year [As on 01-April-2018] SI. No Shareholder's Name %of Shares ing during the year % of total Shares of the % of total | %of Shares Shares of Pledged/ the encumbere No. of Shares No. of Pledged/ encumbere d to total d to total company shares N.A. N.A. N.A. N.A. 15.40 4.00 5.00 N.A. N.A. N.A. N.A. 770 200 250 2100 15.40 770 200 250 2100 1680 Aloke Dhar Amar Nath Dhar Samir Dhar Tapan Dhar NIL 100.00 N.A. 100.00 5000 (iii) Change in Promoters' Shareholding (please specify, if there is no change):of At the beginning of the Year Shareholding at the beginning of the Year Cumulative beginning of the year (As on 01-April-2018) No. of % of total Nareholding during the year (As of 101-April-2018) No. of % of total Shares of Shares of the year (As of 101-April-2018) No. of % of total Shares of the year (SI. Name No. Promot DURING THE PERIOD UNDER N.A. REVIEW NO CHANGE DURING THE PERIOD UNDER 100.00 5000 100.00 5000 100.00 5000 REVIEW

(iv)	Shareholding (Other than	Pattern	of Top To	en Shar	eholders:-	of GDRs	and ADI	Rs):			
N	(Other than	Att	he beginning	of the Y	ear	Date wise II	e in	Sharehold	year As S	Cumul bareholding the y	ng during
a. Te	en Sharendiocis 5	heginnin	gorthe 10	the :	ear	year specifications for Decreas	increase/	on 31-Mas	% of total	No. of	% of total Shares of
+		No of Shares	Shares of	No. of Shares	% of total Shares of the	Allotment/ Banus/ Swe	Transfer/ at Equity,	Shares	Shares of the company	Shares	company
1		NIL	company!		company	etc. N.	Α,	NIL	NIL NIL	NIL NIL	NIL
-	V.A. Total	NIL	NIL								
	(v) Sharehold	ing of I	Directors i	and Key	Manager				At the end	of the Yea	r ulative
No.	Kev	Sharehol	the beginni ding at the ing of the As on O1-	Sharehol	year ding during e year	Decrease in KMP's Sh during	Director's/ areholding the year	on 31-M	iding at the ne year [As larch-2019]	Sharehold the	sing during year
	Managerial Personnel	No.0	fi fo of total si Shares of	Share	Shares of	(e.g. all	lotment/ lonus/ swea ly etc.);	No. o	% of total Shares of the company	Shares	% of total Shares of the company
1.	Tapan Dhar	210	- company		company	NO C	HANGE	210 D	0 42.00	2100	42.00
2.	Amita Dhay	168	33.64	o'		NOC	REVIEW HANGE THE PERIC R REVIEW	168 OD			
	1	1	i de la composición della comp	1	1	UNDE	K KT: A I F AA		75.6	0 378	0 75.0
	Tota	T.		1		PERIO	ING THE D UNDER				
v.		NESS		ness of	the Comp	PERIO PERIO RE pany inclu	Unse			accrued	
Γ	. INDEBTEL due for pays	ONESS ment):	(Indebted	ness of	Secure	PERIO RE	Unse	cured Loans	tanding/ Deposits (ln ₹)	accrued	but not Total chtedness (In ₹)
	INDEBTEL due for pays	oness ment):	(Indebted	ness of	Secure	PERIO PERIO RE pany inclu	Unse	cured Loans	tanding/ Deposits (ln ₹)	accrued	but not Total
	INDEBTEL due for pays Indebtedness at financial year i) Principal Ame ii) Interest due b iii) Interest due b	the be	(Indebted	ness of	Secure	pany inclu	Unse	cured cours	tanding/ Deposits (ln ₹)	accrued	but not Total chtedness (In ₹)
	Indebtedness at financial year ij Principal Ame ij) Interest due b iii) Interest due b iii) Interest acen Total (i+ii+iii) Change in In	the be	(Indebted	ness of	Secure	puny inclu Loans leposits (in ?)	Unsc Unsc 11,27,0	cured (in ₹)	tanding/ Deposits (In ₹)	accrued	but not Total chtedness (ln ₹)
	INDEBTEL due for pays Indebtedness at financial year i) Principal Amo ii) Interest due b iii) Interest due b iii) Change in In financial year * Addition	the be	(Indebted	ness of	Secure	PERIODE PERIOD	Unse 11,27,4	cured cours	tanding/ Deposits (In ₹)	accrued Inde	but not Total ebtedness (ln ₹) 27,000.00
	INDEBTEL due for payi Indebtedness at financial year i) Principal Amo ii) Interest due b iii) Interest acro Total (i+ii+ii) Change in In financial year * Addition * Reduction Net Change	oness ment): the be unt out not p ned but :	glaning o	ness of	Secure	puny inclu Loans leposits (in ?)	Unse Unse Unse Unse Unse Unse Unse Unse	cured Loans (In ₹)	Deposits (In 3)	accrued Inde	but not Total ebtedness (In ₹) 27,000.00 40,000.00
	INDEBTEL due for pays Indebtedness at financial year i) Principal Amo ii) Interest due b iii) Interest due b iii) Toterest accur Total (i+ii+iii) Change in In financial year * Addition * Reduction	the be	(Indebted ginning o aid not due ess durio;	ness of	Secure	PERIODE PERIOD	Unse Unse Unse Unse Unse Unse Unse Unse	rest outs cured Loans [In ₹) 000.00 000.00	Deposits (In 3)	accrued Inde	but not Total ebtedness (ln ₹) 27,000.00

II. REMUNERATION OF DIRECTORS AND KEY MANAGERIAL PERSONNEL: A. Remuneration to Managing Director, Whole-time Directors and/ or Manager:-Total Amount (In ?) Name of MD/ WTD/ Manager Particulars of Remuneration Gross Salary

(a) Salary as per provisions contained in section 17(1) of the Income-tax Act, 1961

(b) Value of perquisites tt/ s 17(2) Income-tax Act, 1961

(c) Profits in lieu of salary under section 17(3) Income-tax Act, 1961

Stock Option

Sweat Equity

Commission

as % of profit! NIL NIL NIL others, specify ... NIL NIL Others, please specify NIL NIL NIL Total (A) N.A N.A. Ceiling as per the Act B. Remuneration to Other Directors: Total Amount (In ₹) NIL Name of Directors Particulars of Remuneration 1. Independent Directors

Fee for attending Board or
Commission
Others, please specify
Total (1) NIL NIL NIL Total (1)

2. Other Non-Executive Tapan Dhar Amita Dhar Directors
Fee for attending Board or Committee meetings Commission Others, please specify (Gross-Salary)
Total (2) NIL NIL NIL NIL NIL NIL NIL NIL NIL Total (B)=(1+2)
Total Managurial N.A. Remuneration=(A+B)

Overall Ceiling as per the Act N.A. N.A. N.A.

SI.	emuneration to Key Managerial Personnel Oth	Key Managerial Personnel				
No.	1 1	CEO	Company Secretary	CFO	Total (In ₹)	
1	Gross Salary	NIL	NIL	NIL	NIL	
	(a) Salary as per provisions contained in			-	7	
	section 17(1) of the Income-tax Act, 1901					
	(b) Value of perquisites u/ s 17(2) Income-					
	(c) Profits in lieu of salary under section					
	17(3) Income-tax Act, 1961			NIL	NIL	
2	Stock Option	NIL NIL	NIL NIL	NIL	NIL	
3	Sweat Equity	NIL	NIL	NIL	NIL	
4	Commission	MIL	1712			
	- as % of profit others, specify					
5	Others, please specify	NIL	NIL	NIL	NIL	
-	Total	NII.	NIL	NIL	NIL	
	5	Taxan		Topa	n Dhar	
	5		Planz nglory/Ditector pr)	Topa	nel	
	Amile Stan-	Authorised SignaMITA DHA	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised SignaMITA DHA	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised Sig AMITA DHA (Directo	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised Sig AMITA DHA (Directo	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised Sig AMITA DHA (Directo	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised Sig AMITA DHA (Directo	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised Sig AMITA DHA (Directo	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised Sig AMITA DHA (Directo	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised Sig AMITA DHA (Directo	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised Sig AMITA DHA (Directo	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised Sig AMITA DHA (Directo	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised Sig AMITA DHA (Directo	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised SignaMITA DHA	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised SignaMITA DHA	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised SignaMITA DHA	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised SignaMITA DHA	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised SignaMITA DHA	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised SignaMITA DHA	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised SignaMITA DHA	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised SignaMITA DHA	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	
	Amile Stan-	Authorised SignaMITA DHA	Planz nglory/Ditector pr)	Topa	N DHAR (Director)	

EVEREST PHARMACEUTICS PRIVATE LIMITED

CIN: U51909WB1961PTC025046
71, Indra Biswas Road, Kolkata-700037, West Bengal - Email: tapandhar2050@gmail.com

LIST OF SHAREHOLDERS AS ON 31/03/2019

SI. No.	Name of t Shareholder	he Father's/ Husband's Name	L.F. No.	Type Share	of Address of the Shareholder	Number of Shares Held	Face Value of Shares (₹)	Total Value of Shares {₹}
1.	Aloke Dhar	Late Sisir Dhar	01	Equity	6A, Nivedita Lane, Kolkata- 700003, West Bengal, India	770	100.00	77,000.00
2.	Amar Nath Dhar	Late Sisir Dhar	02	Equity Share	6A, Nivedita Lane, Kolkata- 700003, West Bengal, India	200	100.00	2,000.00
3.	Samir Dhar	Late Sisir Dhar	03	Equity Share	9B, Balaram Dey Street, Jorasanko, Beadon Street, Kolkata-700006, West Bengal, India		100.00	2,500.00
4.	Tapan Dhar	Late Sisir Dhar	04	Equity Share	98, Balaram Dey Street, Jorasanko, Beadon Street, Kolkata-700006, West Bengal, India		100.00	
5.	Amita Dhar	Arun Dutta	05	Equity Share	Jorasanko, Beadon Street, Kolkata-700006, West Bengal, India		100.00	1,68,000.00
-	1			100	TOTAL	5,000	100.00	5,00,000.00

CERTIFIED TO BE TRUE COPY "

For and on behalf of: Everest Pharmaceutics Private Limited

For, Everest Pharmoceulisc Pvt. Ltd.
Taban Ehan

Authorised Signatury Director TAPAN DHAR (Director) DIN: 01724585

MONIKA BHADANI

Chartered Accountant 106, KIRAN CHANDRA SINGHA ROAD, BLOCK- B7, 3RD FLOOR. GANGES GARDEN, SHIBPUR, HOWRAH-711102, W.B.

INDEPENDENT AUDITOR'S REPORT

The Members, Everest Pharmaceutics Private Limited 71, Indra Biswas Road, Kolkata-700037, West Bengal

Report on the Financial Statements

I have audited the accompanying financial statements of EVEREST PHARMACEUTICS PRIVATE LIMITED ("the Company"), which comprise the Balance Sheet as at March 31, 2019, the Statement of Profit and Loss for the year ended and a summary of the significant accounting policies and other explanatory information.

Management's Responsibility for the Financial Statements

The Company's Board of Directors is responsible for the matters stated in Section 134(5) of the Companies Act, 2013 ("the Act") with respect to the preparation of these financial statements that give a true and fair view of the financial position and financial performance of the Company in accordance with the accounting principles generally accepted in India, including the Accounting Standards specified the accounting principles generally accepted in India, including the Accounting Standards specified under Section 133 of the Act, read with Rule 7 of the Companies (Accounts) Rules, 2014. This responsibility also includes maintenance of adequate accounting records in accordance with the provisions of the Act for safeguarding of the assets of the Company and for preventing and detecting frauds and other irregularities; selection and application of appropriate accounting policies; making judgments and estimates that are reasonable and prudent, and design, implementation and maintenance of adequate internal financial controls, that were operating effectively for ensuring the accuracy and completeness of the accounting records, relevant to the preparation and presentation of the financial statements that give a true and fair view and are free from material misstatement, whether due to fraud or error. or error.

Auditor's Responsibility

My responsibility is to express an opinion on these financial statements based on my audit.

I have taken into account the provisions of the Act, the accounting and auditing standards and matters which are required to be included in the audit report under the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the provisions of the Act and the Rules made the Rule there under.

I conducted my audit in accordance with the Standards on Auditing specified under Section 143(10) of the Act. Those Standards require that I comply with ethical requirements and plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material

An audit involves performing procedures to obtain audit evidence about the amounts and the disclosures in the financial statements. The procedures selected depend on the auditor's judgment, including the assessment of the risks of material misstatement of the financial statements, whether due to fraud or error. In making those risk assessments, the auditor considers internal financial control relevant to the Company's preparation of the financial statements that give a true and financial evaluating the procedures that are appropriate in the circumstances. An audit risk is appropriated to the accounting policies used and the reason procedures of the accounting policies used and the reason procedure of the financial statements.

I believe that the audit evidence I have obtained is sufficient and appropriate audit opinion on the financial statements. ride a basis for my

MONIKA BHADANI

Chartered Accountant

106, KIRAN CHANDRA SINGHA ROAD, BLOCK- B7, 3RD FLOOR, GANGES GARDEN, SHIBPUR, HOWRAH-711102, W.B.

In my opinion and to the best of my information and according to the explanations given to me, the aforesaid financial statements give the information required by the Act in the manner so required and give a true and fair view in conformity with the accounting principles generally accepted in India, of the state of affairs of the Company as at 31st March, 2019, and its profit/ loss for the year ended on that date

Report on Other Legal and Regulatory Regulrements

- The explanations and details as required under the Companies (Auditor's Report) Order, 2015 as amended by the Companies (Auditor's Report) (Amendment) Order, 2016, ("the Order"), issued by the Central Government of India in terms of Sub-Section (11) of Section 143 of the Companies Act, 2013 detect; 29/03/2016, is not applicable to this Company as it comes under the category of expended company. exempted company.
- 2. As required by Section 143 (3) of the Act, I report that-
- a) I have sought and obtained all the information and explanations which to the best of my knowledge and belief were necessary for the purposes of my audit.

 b) In my opinion, proper books of account as required by law have been kept by the Company so far as it appears from my examination of those books.

 c) The Balance Sheet and Statement of Profit and Loss dealt with by this Report are in agreement with the books of account.

 d) In my opinion, the aforesald financial statements comply with the Accounting Standards specified under Section 133 of the Act, read with Rule 7 of the Companies (Accounts) Rules, 2014.

 e) On the basis of the written representations received from the directors as on 31st March, 2019 taxen on record by the Board of Directors, none of the directors is disqualified as on 31st March, 2019 from being appointed as a director in terms of Section 164 (2) of the Act.

 f) In my opinion and according to the information and explanations given to me, the Company has an adequate internal financial controls and the operating effectiveness of such controls commensurate with the size of the Company and rature and scope of its business commensurate with the size of the Company and rature and scope of its business of the Companies (Audit and Auditors) Rules, 2014, In my opinion and to the best of my information and according to the explanations given to me:

 The Company does Act have our produce literation which would be a company and the me.

 - The Company does not have any pending litigations which would impact its financial position. The Company did not have any long-term contracts including derivative contracts for which there were any material foreseeable losses. There were no amounts which were required to be transferred to the investor Education and Protection Fund by the Company.

Date: 28/06/2019 Place: Kolkata

NIKA TOLTATA

Monika Bhadani Monika Bhadani (Chartered Accountant) Membership No.: 304748

AT 31ST MA	Figures as at the end of 31st March, 2019 5,00,000.00 (14,21,159,00) (9,21,169,00)	Figures as at the end of 31st March, 2018 5,00,000.00 (14,20,579,00) (9,20,579,00)
	(14,21,159,00) (9,21,159,00)	(14,20,579,00) (9,20,579,00)
	11,67,000.00	-
		11.27,000.00
		11.27,000.00
	The second secon	
	11,67,000.00	11,27,000,00
	3,500.00	3,500.00
TOTAL	3,500,00 2,49,341.00	3,500,00 2,09,921,00
	2,40.613.00	2,00.613.00
		2
	2,40,813,00	2,00,613.00
	:	;
	8,728.00	9,308.00
	8,728.00	9,308.00
TOTAL	2,49,341.00	2,09,921.00
	TOTAL	2,40,613.00 2,40,613.00 2,40,613.00 8,728.00

	Road, Kolkata	a-700037, West Bengal	
STATEMENT OF PROFIT & L	OSS FOR THE P	Figures for the year ended on 31st Merch, 2019	Figures for the year ended on 31st March 2018
I. Revenue from operations II. Other Income III. Total Revenue (I +II)		3,260.00	3,545.0
IV. Expenses: Cost of Materials Consumed Purchase of Stock-in-Trade Changes in inventories of Finished Goods, Work-in		3,260,00	3,545,0
Progress and Stock-In-Trade Employee Benefit Expense Financial Costs			
Depreciation and Amortization Expense Other Expenses Total Expenses	7	3,840.00 3,840.00	3,935,00
V. Profit before Exceptional and Extra-Ordinary Items and Tex		(580.00)	(390,000)
VI. Exceptional Items VII. Profit before Extra-Ordinary Items and Tax (V - VI)		(580.00)	(390.00
VIII. Extraordinary Items IX. Profit before Tex (VII - VIII) X. Tax Expenses:		(580,00)	(390,00)
(1) Current Tax (2) Deferred Tax			
C. Profit/ (Loss) from the Period from Continuing Operations : (II. Profit/ (Loss) from Discontinuing Operations		(580 00)	(390.00)
III. Tax Expenses of Discounting Operations IV. Profit (Loss) from Discontinuing Operations (II - XIII)			•
V. Profit (Loss) for the Period (XI + XIV) VI. Earning per Equity Share:		(580,00)	(390.00)
(1) Basic (2) Diluted			
IGNIFICANT ACCOUNTING POLICIES & NOTES O ACCOUNTS	8		
For Everest Pharmaceutics Private Limited Tokan Dras			
apan DAxthorised Signatory/Director for, Everest Pharmaceuties Put 1 to	IN TE	RMS OF MY REPORT OF EVE	
Mila Dhar Maria Dhan Maria Dhar Man Maria Dhar Maria Dhar Maria Dhar Maria Dhar Maria Dhar Maria Dh	Zeb	Menika Monika Bhadani	Brodan.

	NOTES				
		31-Mar-20	19	31-Mar-201	8
NOTE-1 SHARE CAPITAL Authorised Capital 5,000 Equity Shares of Rs. 100/- each			000,00		00.00
Issued, Subscribed and Pald up Capital		5,00,000.00		5,00,000.00	
5,000 Equity Shares of Rs. 100/- each paid up	The second secon			000.00	
		5,00,	000,00	8,00,	000.00
Disclosure: 1. All the Equity Shares carry equal rights and ol dividend and with respect to voting. 2. No shares of the Company are held by its Hol			4		
3.Name of the Shareholders holding more than	5% Shares	31-Mar-20	19	31-Mar-201	8
	> Aloke Dhar > Samir Oher > Topen Dhar > Amita Dhar	No. of Shares 770 250 2,100 1,680	% 15.40 05.00 42.00 33.60	No. of Shares 770 250 2,100 1,680	15.40 05.00 42.00 33.60
NOTE-2		31-Mar-20	10	31-Mar-201	8
REVENUE AND SURPLUS Securities Premium Account Investment Allowance Reserve Profit and Loss Account Opening Balanco > Addition' Subtraction during the year		(14,23,	553.00 232.00) 580.00)	(14,22)	653 00 842.00) 390.00)
Closing Balance Total			812.00) 159.00)		232.00) 679,00)
NOTE-3		31-Mar-20	10	31-Mar-201	R
LONG-TERM BORROWINGS Unsecured Loans from Directors > Tepan Oher > Amite Oher		8,27, 5,40.	000.00	6,27,6 5,00,6	000.00
Por Evers Princevilles Pive la Imited Valor Share Tapan Dauthorised Signatory/Director For, Everost Pharmachudes State Add Amita Directors	in term		gnilra a Bhade	Bhada.	1009470-4

NOTES	31-Mar-2019	31-Mar-2018
OTE-5 THER CURRENT LIABILITIES	3,500.00	3,500.00
abilities for Expenses (Audit Fees) thers	3,500.00	3,500,00
	31-Mar-2019	31-Mar-2018
OTE-6 IXED ASSETS pagehold Land (At Cost)	1,30,613.00 1,10,000.00	1,30,613.00 70,000,00
> Add: Development Expenses	2,40,613.00	2,00,613.00
	31-Mar-2019	31-Mar-2018
OTE-7 ASH AND CASH EQUIVALENT cash at Bank (Balance in Current Account)	1,026,00 7,702,00	1,025.00 8,282.00
esh in Hand (as certified by the Management)	8,728.00	9,308,00
	31-Mar-2019	31-Mar-2018
IOTE-8 THER EXPENSES Audit Fees	3,500.00	3,500.00 435.00
General Expenses	3,840.00	3,935.00

COPY.

EVEREST PHARMACEUTICS PRIVATE LIMITED

71, Indra Biswas Road, Kolkata-700037, West Bengal

NOTE-8

SIGNIFICANT ACCOUNTING POLICIES & NOTES TO ACCOUNTS

A. SIGNIFICANT ACCOUNTING POLICIES

(1) Basis of Preparation of Financial Statements

The financial Statements have been prepared using historical cost convention in accordance with the generally accepted accounting principles in India Issued by the institute of Chartered Accountants of India and in accordance with the relevant presentational requirements of the Companies Act, 1956.

(2) Accounting Policies

Accounting policies not specially referred to otherwise are consistent and consonance with generally accepted accounting principles.

(3) Fixed Assets and Depreciation

Fixed Assets are stated at their original cost.

(4) Revenue Recognition

All Income and Expenditure are accounted for on accrual basis. Provision is made for all known expenses.

(5) Provision, Contingent Liabilities and Contingent Assets

Provisions involving substantial degree of estimate in measurement are recognized when there is a present obligation as a result of past events and it is probable that there will be an outflow of resources. Contingent Liabilities are not recognized but are disclosed in the Notes. Contingent Assets are neither recognized nor disclosed in the financial statements.

B. NOTES FORMING PART OF THE ACCOUNTS FOR THE YEAR ENDED 31ST MARCH, 2019

- (1) There is no employee in the Company during the year under review.
- (2) In view of losses incurred during the year no provision for taxation has been made.
- (3) Related Party Disclosure

Information given in accordance with Accounting Standard-18:-

(i) Key Management Personnel (Directors)

Mr. Tapan Dhar Mr. Amita Dhar

(ii) Transactions with Related Parties:-

Transactions with	Related Parti	es:-	CCOUM	31,03,2018
Related Party	Relation	Particulars	31.03.2019 (₹)	(₹) 6.27.000.00
Tapan Dhar Amita Dhar	Director	Unsecured Loan Unsecured Loan	6,27,000.00 5,40,000.00	5,00,000.00

KOLKATA

Contd. on Page-2

= Page-2 =

- (4) The Company has not accepted any public deposit during the year.
- (5) Remuneration to Auditors:

31.03.2019 (₹)

31.03.2018

3,500/-

3,500/-

For Statutory Audit

- (6) The Company is a Small and Medium Sized Company (SMC) as defined in the Companies (Accounting Standards) Rules, 2006. Accordingly, the Company has compiled with the Accounting Standards as applicable to a Small and Medium Sized Company.
- (7) The Company has not received any intimation from "Suppliers" regarding their status under the Micro, Small and Medium Enterprises Development Act, 2006 and hence disclosures, if any, relating to amounts unpaid as at the year end together with interest paid/payable as required under the said Act has not been given.
- (8) The figures for the previous year have been rearranged/ re-grouped wherever necessary.
- (9) The management has certified that there are no other matters and/ or claims involving the Company and for which liability may arise at present or in future and/ or which may otherwise require any disclosure on the face of the accounts and/ or in Auditors' Report, etc. or otherwise.

For and on behalf of the Board of Directors

For, Everest Pharmaceuties Pvt. Ltd.

Japan Shas Authorised Signatory/Director (Director)

For Payer Production Amilt Shan.

Authorization Day 2010 (Director)

Dated: 28/06/2019 Place: Kolkata

W. onilea

Monika Bhadarii (Chartered Accountants) Membership No.: 304748